

**HARYANA VIDHAN SABHA**

**SUBJECT COMMITTEE ON ENVIRONMENT & POLLUTION**

**(2025-2026)**

**(FIRST REPORT)**

**ON**

**ENVIRONMENT & CLIMATE CHANGE, FOREST,  
WILDLIFE, URBAN LOCAL BODIES, INDUSTRIES &  
COMMERCE, DEVELOPMENT & PANCHAYATS,  
TRANSPORT DEPARTMENTS AND HARYANA STATE  
POLLUTION CONTROL BOARD**



(Presented to the House on 17<sup>th</sup> March, 2026)

**HARYANA VIDHAN SABHA SECRETARIAT,**

**CHANDGIARH-2026**

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(iii)

**COMPOSITION OF THE SUBJECT COMMITTEE ON  
ENVIRONMENT AND POLLUTION**

(Constituted on 1<sup>st</sup> May, 2025 for the year 2025-26)

**CHAIRPERSON**

1. Shri Laxman Singh Yadav

**MEMBERS**

1. Shri Chander Mohan, MLA
2. Ch. Akram Khan, MLA
3. Smt. Savitri Jindal, MLA
4. Shri Ghanshyam Dass, MLA
5. Shri Ram Kumar Kashyap, MLA
6. Shri Parmod Kumar Vij, MLA
7. Shri Aditya Devilal, MLA
8. Shri Jassi Petwar, MLA

**SPECIAL INVITEE**

1. \*Shri Ashok Kumar Arora, MLA
2. \*Shri Aditya Surjewala, MLA

*\*Nominated vide Notification No. HVS-EPC-1/2025-26/51 dated 9<sup>th</sup> June, 2025.*

*\*\*Resignation tendered by Shri Parmod Kumar Vij, MLA, Member of the Committee vide Notification No. HVS/EPC/1/2025/64, dated 12.11.2025*

**SECRETARIAT**

1. Sh. Rajiv Prashad, Secretary
2. Sh. Sunil Kumar, Senior System Analyst



(v)

### **INTRODUCTION**

1. I, Laxman Singh Yadav, Chairperson of the Subject Committee on Environment & Pollution having been authorized by the Committee in this behalf, present the First Report of the Subject Committee on Environment & Pollution.
2. The Committee considered and approved this Report at their sitting held on dated 13<sup>th</sup> February, 2026.
3. A brief record of the proceedings of the meetings of the Committee has been kept separately in the Haryana Vidhan Sabha Secretariat.
4. The Committee would like to express thanks to the Government Officers and other representatives of Environment, Forest & Wildlife, Pollution Control Board, Development & Panchayats, Urban Local Bodies, Transport Departments who appeared for oral evidence before them for the cooperation in giving information to the Committee.
5. The Committee is also thankful to the Secretary, Senior System Analyst and other Officials of Haryana Vidhan Sabha Secretariat.

Chandigarh:  
The 13<sup>th</sup> February, 2026.

(Laxman Singh Yadav)  
Chairperson,  
Subject Committee on Environment & Pollution.

## **REPORT**

The Subject Committee on Environment & Pollution for the year 2025-26 consisting of nine members and two Special Invitees were nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on under Rule 279-B of the Rules of Procedure & Conduct of Business in the Haryana Legislative Assembly.

The Functions of the Committee are as under: -

- a) to study the environmental problems within the State and to recommend remedial measures thereto;
- b) to examine the nature, degree and extent of the environmental imbalances caused by different kinds of pollution in the State like water pollution, air pollution, noise pollution and the like, the results of such pollution and to suggest remedial measures for the prevention and control thereof;
- c) to examine the working and activities of the Department/Board or the industrial establishments situated in the State in relation to environment;
- d) to review the implementation of the plans and programmes (both Central and State) relating to maintenance of environmental balance with regards to State;
- e) to examine the annual reports of the Department/ Board relating to the State in respect of environment with a view to find out whether the expenditure incurred was commensurate with the results achieved;
- f) to report to the Assembly on the action taken by the State Government on different measures suggested by the Committee; and
- g) to examine such other matters as may be deemed fit by the Committee or specially referred to it by the House or by the Speaker.

The Subject Committee held Forty-Three sittings during the year 2025-26 (till finalization of the Report)

### **ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT**

The committee discussed its scope and functions and desired that the Environment Department may be asked to supply the information on the following points –

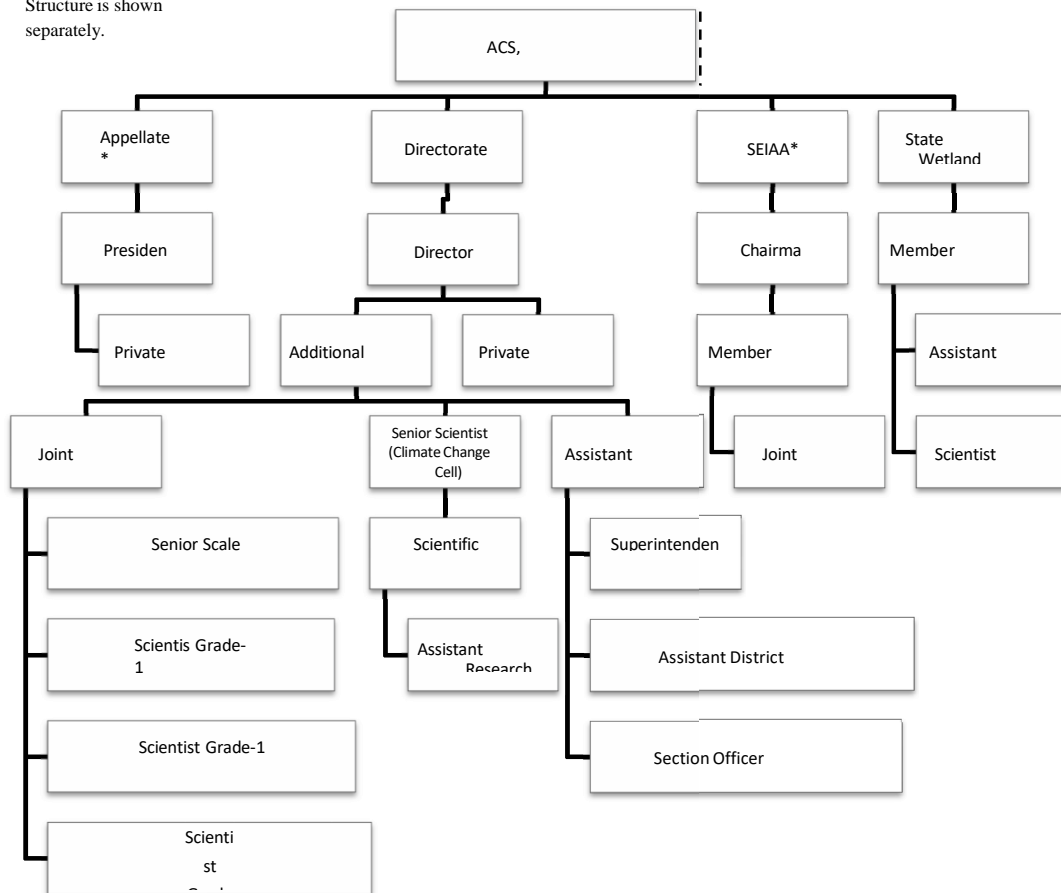
1. The organization structure of the department and its subordinate offices including its board and corporation, (the information should be shown in the form of diagram chart supported by short explanatory notes)
2. The functions of the department and its subordinate offices including its board and corporation.
3. Broad details on which the budget estimates for the current year are based, along with the budget estimates head wise.
4. Volume of work in the department and its subordinate offices covering the period of budget estimates. The budget estimates for the last four years head- wise may also be supplied.

5. The details of all the central and state scheme or projects which the department has undertaken. (the names and details of the scheme, the estimate of expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)
6. Actual expenditure incurred under each sub-head of estimates during the preceding four years.
7. Reasons for variations, if any, between the actual of the past four years and the current estimates.
8. Annual reports of the department/ board relating to the state in respect of environment, if any issued by the department on its working.
9. Acts and rules concerning the department/board.
10. Documents pertaining to current state's five years plan programme relating to department and their implantation.
11. Estimate submitted by the department from different heads.
12. Amount sanctioned for department.
13. Amount received.
14. Actual received by department.
15. Utilization of money by these departments.
16. All the central and state policies for environment, forest and wild life department.
17. The details of the awareness program conducted by the department and its subordinate department/boards about the pollution issues and its remedies. The department wise and district wise details should be supplied.
18. The details of penalties/fine imposed by environment, forest and wild life department and its subordinate department/boards on various government departments on pollution issue along with details of the issue on which the penalty/fine imposed, the details of penalty/fine paid by concerned department and details of the defaulters along with reason.

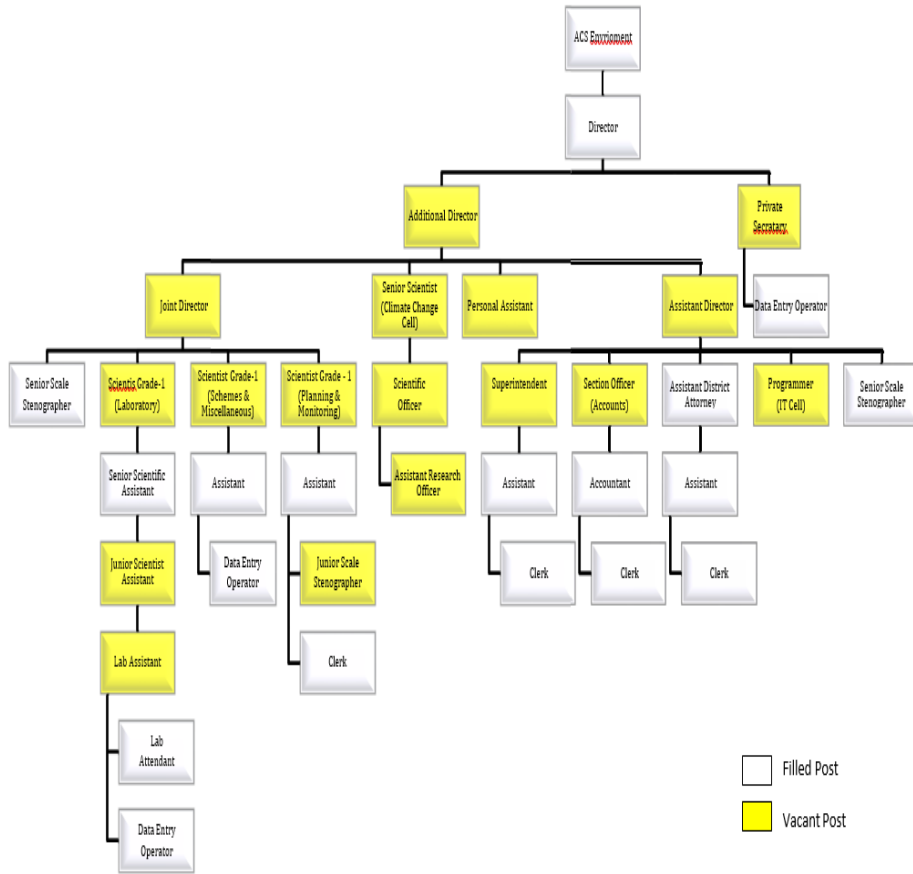
**Reply received from Environment & Climate Change Department**

1. The organization structure of the Department and its subordinate offices including its Board and Corporation, (the information should be shown in the form of diagram chart supported by short explanatory notes)

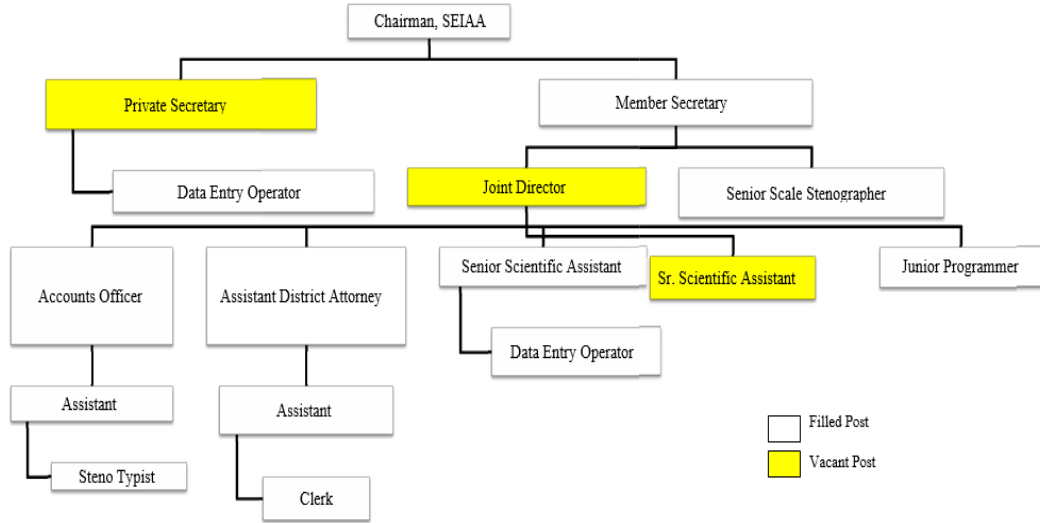
Note: \*Organization Structure is shown separately.



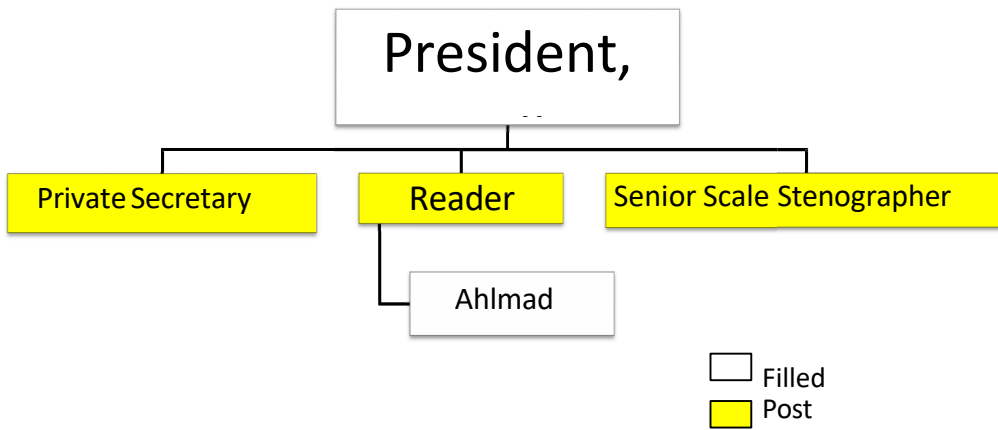
**Directorate, Environment & Climate Change Department**







**Appellate Authority**



**The functions of the Department and its subordinate offices including its Board and Corporation**

| Sr. No. | Name of Office                              | Work and Functions  |
|---------|---|---|
| 1.      | Directorate, Environment and Climate Change | <p>The Environment &amp; Climate Change Department of Haryana is dedicated to sustainable development through proactive environmental protection and climate action. It enforces key environmental laws such as the Water (Prevention &amp; Control of Pollution) Act, 1974, the Air (Prevention &amp; Control of Pollution) Act, 1981, and the Environment Protection Act, 1986. Additionally, the department implements regulations on biomedical, hazardous, and solid waste management, as well as plastic use, with the Haryana State Pollution Control Board (HSPCB) serving as the primary enforcement agency.</p> <p>A cornerstone of the department's efforts is the Swarn Jayanti Environment Training Institute in IMT Manesar, Gurugram, established to promote environmental awareness, the institute shall offer training on pollution control and waste management, particularly targeting industrial sectors. The project is a collaborative initiative between the Environment Department and HSPCB, with a total construction cost of ₹1941.98 Lakh, half of which is funded by HSPCB. The department also focuses on climate change education through the State Strategic Knowledge Mission on Climate Change (SSKMCC). This center conducts capacity-building programs, develops informational materials, and organizes events like tree plantation drives and awareness campaigns. Notably, it has prepared a comprehensive Climate Change Vulnerability Assessment and organized an annual conference on district-level environmental planning.</p> <p>In response to national climate commitments, Haryana has revised its State Action Plan on Climate Change (SAPCC) for 2021–2030. The updated plan outlines 73 initiatives, including 37 adaptation strategies, 28 mitigation measures, and 8 integrated approaches. The SAPCC aims to align with India's Nationally Determined Contributions (NDCs), focusing on reducing emissions intensity, enhancing renewable energy capacity, and increasing carbon sequestration through forest and tree cover.</p> <p>To support these initiatives, the department has established the Climate Change Cell, which coordinates with various state departments to implement SAPCC strategies, facilitates capacity building, and monitors climate-related projects. The cell also serves as a secretariat for the State Advisory Committee on Climate Change, which oversees the implementation and progress of climate action plans.</p> |

|    |   |   |
|----|---|---|
|    |   | Through these multifaceted efforts, the Environment & Climate Change Department of Haryana plays a pivotal role in advancing environmental conservation and climate resilience in the state.  |
| 2. | State Level Environment Impact Assessment Authority | <p>The State Environment Impact Assessment Authority (SEIAA) of Haryana is a statutory body established under the Environment (Protection) Act, 1986, to grant environmental clearances for Category “B” projects as per the EIA Notification dated 14.09.2006. The authority operates within a framework set by the Ministry of Environment, Forest and Climate Change (MoEF &amp; CC), Government of India, which issues guidelines and procedures for project appraisal and clearance. This authority, along with the State Expert Appraisal Committee (SEAC), evaluates and monitors projects ranging from construction to mining and industrial activities, ensuring that they comply with environmental regulations. To facilitate the clearance process, the SEIAA has implemented an online portal, operational since 01.12.2015, where project proponents can submit applications and track their status. As per the Haryana Government Notification No. DE&amp;CCH/3060 dated October 14, 2021, project proponents are required to submit a scrutiny fee when applying for ECs. The fee structure is tiered based on the project cost: ₹50,000 for projects up to ₹5 crore, ₹1 lakh for those between ₹5 crore and ₹25 crore, ₹1.5 lakh for projects between ₹25 crore and ₹100 crore, and ₹2 lakh for projects exceeding ₹100 crore. Additionally, for mining projects, the fee varies based on the area involved.</p> |
| 3. | State Wetland Authority                             | <p>The State Wetland Authority (SWA) of Haryana was established under the Wetlands (Conservation and Management) Rules, 2017, issued by the Ministry of Environment, Forests and Climate Change, Government of India. Its primary mandate is to identify, conserve, and manage wetlands within the state, ensuring their ecological integrity and sustainable use.</p> <p>The SWA's functions encompass preparing a comprehensive list of all wetlands in the state, identifying those to be notified under the Wetlands Rules, and developing a digital inventory of these wetlands. It defines strategies for the conservation and wise use of wetlands, reviews integrated management plans for each notified wetland, and coordinates the implementation of these plans. The authority also serves as the nodal agency for all wetland-specific authorities within the state, issuing necessary directions for conservation and sustainable management. Furthermore, the SWA undertakes measures to enhance awareness among stakeholders and local communities regarding the values and functions of wetlands. In Haryana, two wetlands, Sultanpur National Park in Gurugram and Bhindawas Wildlife Sanctuary in Jhajjar, have been designated as Ramsar sites, recognizing them as wetlands of international importance. The SWA is actively working on notifying</p>  |

|    |                     |   |
|----|---------------------|---|
|    |                     | <p>additional water bodies, such as Peacock Lake and Badkhal Lake in Faridabad, Tikkar Taal in Panchkula, Chaura water body in Karnal, and Ottu Lake in Sirsa, as protected wetlands.</p> <p>Looking ahead, the SWA plans to establish laboratories for water sample analysis at the civil division level and field offices to effectively manage and coordinate wetland-related activities at the grassroots level. These initiatives aim to strengthen the state's capacity to conserve and sustainably manage its valuable wetland ecosystems.</p>   |
| 4. | Appellate Authority | <p>The Appellate Authority in Haryana, constituted under the provisions of the Water (Prevention &amp; Control of Pollution) Act, 1974, and the Air (Prevention &amp; Control of Pollution) Act, 1981, serves as a statutory body to adjudicate appeals against orders issued by the Haryana State Pollution Control Board (HSPCB), established through Government Notification No. S.O. 79/C.A.6/74/S28/200 dated 17.07.2000, the Appellate Authority operates under Section 28 of the Water Act and Section 31 of the Air Act, providing a forum for individuals or entities aggrieved by HSPCB's decisions.</p> <p>The Appellate Authority's primary function is to review and dispose of appeals concerning orders made by the HSPCB under Sections 25, 26, or 27 of the Water Act and Section 31A of the Air Act. These orders may pertain to the refusal of consent, grant of consent with or without conditions, or the imposition of conditions deemed unreasonable by the appellant. The Authority has the discretion to annul or modify such conditions if found to be unreasonable.</p> <p>In line with its mandate, the Appellate Authority has implemented an online portal (<a href="https://appeal.harenvironment.gov.in">https://appeal.harenvironment.gov.in</a>) to facilitate the filing of appeals, providing easy access to cause lists, interim orders, and final decisions. This initiative aims to enhance transparency and accessibility for the public and legal professionals involved in environmental dispute resolution.</p> <p>The Appellate Authority comprises a President and may include additional members, appointed by the State Government. The tenure and qualifications of these officials are stipulated under the Haryana (Prevention and Control of Water Pollution) Rules, 2019. The procedural aspects of filing an appeal are governed by the respective Acts, which require the appellant to submit a written appeal specifying the grounds and relief sought, accompanied by the relevant order and a prescribed fee. The Appellate Authority is mandated to dispose of appeals expeditiously, ensuring adherence to the principles of natural justice.</p> <p>In summary, the Appellate Authority plays a crucial role in the environmental governance framework of Haryana by providing a legal recourse for challenging decisions of the HSPCB, thereby ensuring accountability and the protection of environmental rights.</p> |

**Broad Details on which the Budget Estimates for the current year are based, along with the budget estimates head wise.**

| Heads  | Accounts 2022-23 | Actuals of previous year 2023-24 for the last 6 months | Budget 2024-25   | Actuals of the current year 2024-25 for first 6 months | Revised Estimates 2024-25 proposed by Deptt. | Budget Estimates 2025-26 proposed by Deptt. | Budget Estimates sanctioned by FD for FY 2025-26 |
|--|------------------|--|------------------|--|--|---|--|
| 99-Direction and Administration including Referral Laboratory                                | 23579431         | 11304311   | 40100000         | 10002302   | 30250000                                     | 69387500                                    | 63231000   |
| 95-State Wetland Authority   | 1434281          | 2623190  | 20900000         | 4299006  | 11023000                                     | 28550000                                    | 10226000   |
| 99-State Environment Impact Assessment Authority Haryana                                     | 11258756         | 0  | 85000000         | 0  | 85000000                                     | 93655000                                    | 33655000   |
| 99-Climate Change Division   | 177953           | 0  | 5000000          | 230507   | 802000                                       | 4468110                                     | 4500000  |
| 99-Setting up of Special Environment Courts  | 23656026         | 11556143   | 96088037         | 10162537   | 31052000                                     | 0   | 0  |
| 98-Environment Training Education and Awareness Programme                                    | 4400000          | 57500  | 5000000          | 0  | 1000000                                      | 5000000                                     | 5000000  |
| 99- Setting up of Environment Training Institute at Gurugram                                 | 105000           | 0  | 80000000         | 0  | 20000000                                     | 20000000                                    | 20000000   |
| 98-Establishment of Eco Clubs  | 0                |  | 25000000         | 0  | 1000000                                      | 25000000                                    | 24300000   |
| 99-Appellate Authority   | 413744           | 520174   | 4000000          | 650682   | 4500000                                      | 5000000                                     | 4100000  |
| 99-Irrecoverable Loans Written Off   | 0                | 0  | 100000           | 0  | 100000                                       | 100000                                      | 100000   |
| 99-Scheme for Creation/ Purchase of Capital assets for Environment and Climate Change Deptt. | 0                | 0  | 100000           | 0  | 100000                                       | 300000                                      | 100000   |
| 53- Construction of Office Building of State Environment Impact Assessment Authority Haryana | 0                | 0  | 0                | 0  | 0  | 0   | 52045000   |
| <b>Grand Total</b>   | <b>65025191</b>  | <b>26061318</b>  | <b>361288037</b> | <b>25345034</b>  | <b>184827000</b>                             | <b>251460610</b>                            | <b>217157000</b>                                 |

**2. Volume of work in the Department and its Subordinate Offices covering the period of budget estimates. The budget estimates for the last four years head – wise may also be supplied.**

| Name of the Head   | Volume of Work   | FY 2021-22  | FY 2022-23  | FY 2023-24  | FY 2024-25  |
|--|--|-------------|-------------|-------------|-------------|
| Direction and Administration including Referral Lab      | Grant of Environment Clearance to projects of Aravali Hills, Sample Collection from water bodies and testing of referred samples received from Haryana State Pollution Control Board (HSPCB) and their further monitoring.<br>Establishment, Accounts, Budget, PAC/ CAG, Audit, Store, Vigilance, Complaints, RTI, CM Window, CM Announcements, disposal of official correspondences and other miscellaneous work.   | 3,53,29,175 | 3,64,15,000 | 3,96,88,000 | 4,01,00,000 |
| State Wetland Authority                                  | To identify, conserve, and manage wetlands within the state, ensuring their ecological integrity and sustainable use, to prepare a comprehensive list of all wetlands in the state, identifying those to be notified under the Wetlands Rules, and developing a digital inventory of these wetlands.   | 1,56,50,000 | 1,66,50,000 | 2,20,00,000 | 2,09,00,000 |
| Setting up of Environment Training Institute at Gurugram | To promote environmental sensitivity and knowledge in all sections of the society including industrial units as air, water, hazardous & solid waste pollution being created by industrial units and the persons handling these works are totally ignorant regarding scientific waste from these units. To impart training to these workers of industrial units who are handling ETP, hazardous/solid waste disposal for proper functioning. The institute will also undertake the research studies on environmental protection and monitoring of air and water quality. Review and monitoring of construction of the Training Institute along with Site Visit inspection reports which say that almost 70% work is completed as of February, 2025. | 1,25,00,000 | 8,11,05,000 | 8,10,00,000 | 8,00,00,000 |
|  |  |             |             |             |             |

|   |   |                     |                     |                     |                     |
|---|---|---------------------|---------------------|---------------------|---------------------|
| Environmental Training Education and Awareness Programme      | To promote awareness and education about environmental pollution/hazards through short films, pamphlets, distribution of environmental literature, posters, hoardings, blow-ups, conducting seminars/workshops and conference, holding exhibitions, imparting training and advertising in leading newspapers, radio and television. | 50,00,000           | 50,00,000           | 50,00,000           | 50,00,000           |
| Setting up of Special Environmental Courts                    | Institution and disposal of cases related to Environmental issues on violation of Acts and Notifications pertaining to the Environment lying in the jurisdiction of Haryana.  | 2,54,05,000         | 3,15,05,000         | 3,38,05,000         | 9,60,88,037         |
| Establishment of Eco Clubs                                    | Implementation of the scheme by doing various activities related to environmental conservation and awareness in Eco Club Schools  | 2,50,00,000         | 2,50,00,000         | 2,50,00,000         | 2,50,00,000         |
| Climate Change Division                                       | Preparation and implementation of State Action Plan on Climate Change (SAPCC) with the co-ordination of other stakeholders departments of Haryana under the guidelines of National Action Plan on Climate Change (NAPCC) of MoEF & CC.  | 36,00,000           | 56,50,000           | 59,50,000           | 50,00,000           |
| Appellate Authority   | Institution and Disposal of Appeals filed under Water Act, 1974 and Air Act, 1981   | 1,000               | 1,000               | 50,00,000           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana (SEIAA) | Scrutiny of Project Proposals by State Expert Appraisal Committee (SEAC) and recommendation of the same to SEIAA. Grant of Environment Clearances to Category 'B' Projects under EIA Notification, 2006. Site Visits/Inspection and monitoring of sites of Projects   | 1,90,00,000         | 2,56,00,000         | 8,50,00,000         | 8,50,00,000         |
| Irrecoverable loans written off                               | Writing off the irrecoverable loans of the employees  | 0                   | 0                   | 1,00,000            | 1,00,000            |
|   | <b>Total</b>  | <b>14,14,85,175</b> | <b>22,69,26,000</b> | <b>30,25,43,000</b> | <b>36,11,88,037</b> |

**3. The Details of all the Central and State Scheme or Projects which the Department has undertaken. (the names and details of the Scheme, the estimate of Expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)**

**Strategic Knowledge Mission Centre on Climate Change (SKMCC) :**

- Draft report on '*Haryana Climate Change Vulnerability & Risk Assessment: Concept & Frame work*' for the State of Haryana has been prepared and findings have been communicated to DST, MoST, GoI for publication in national level report. Data collection & compilation for 16 indicators (including bio-physical, agriculture and socio-economic indicators) have been done to assess the vulnerability index for each district and accordingly vulnerability map was prepared at state level.
- Total twenty-five numbers (25 no.) of online/ offline capacity building programs and awareness activities in the form of poem/poster quiz competition, street plays, celebrations of important days, tree plantation campaigns etc. have been conducted/ organized till date on regular basis including webinars on different topics related to Environment and Climate Change. Participants among from different target groups like line departments, organizations/ companies, students, general public etc. have been sensitized on Climate Change issue.
- Total eleven numbers (11 no.) of IEC/resource materials in form of different Pamphlet/e-brochures etc. have been prepared for climate change related knowledge dissemination in the state on different topic like – "*Top options for reducing your carbon footprint*", "*Salient Points Of State Of India's Environment 2022*", "*Half A Degree Of Warming Makes A Big Difference*" have been prepared and published.
- A meeting was organized in September, 2022 with Dy. Registrar, SGT University, Gurugram to explore the possibilities of academic-institutional bilateral partnership on climate change in context to Climate adaptation.
- An Annual conference was organized on 28<sup>th</sup> June 2022 on the implementation of the District Environmental Plan with involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist at Conference Hall, Mini secretariat, Karnal.

**Environment Information System Hub (ENVIS):-**ENVIS Hub Haryana is established in Environment & Climate Change Department, Haryana with the aid of Ministry of Environment, Forest and Climate Change (MoEF & CC). It is subject oriented center working on status of environment and issues of Haryana state. MoEF & CC has sanctioned Rs.22,35,647/- for the year 2022-23. Now the ENVIS Scheme which was previously under the umbrella scheme 'Decision Support System for Environmental Awareness, Policy, Planning and Outcome Evaluation' has been subsumed within the revamped scheme of Environment Education, Awareness, Research and Skill Development which has been approved for 2021-22 to 2025-26 in June 2022. The revamped scheme has three components and one of the component is Environmental Information, Awareness Capacity Building and Livelihood Programme (EIACP/ENVIS).

**Activities conducted by EIACP:**

- Created an Informative Poster on the celebration of World Earth Day.
- Created an Infographic and standing Banner for public awareness on the celebration of Single Use Plastic Ban
- Celebrated “Haryali Saptah Week” in the first week of July to raise awareness about tree plantation and forest conservation.
- To spread awareness on Ozone Importance & Protection, we have created a poster on Environmental Waste.
- Organized an Online Quiz Competition through E-form for everyone to participate and explore their knowledge on Environmental issues & acts.
- Organized an Online Painting Competition through E-form for everyone to participate and explore their knowledge on Energy conservation issues & acts.
- Created an Informative Calendar of the year 2023 including all aspects of mass awareness campaign Mission LiFE (Lifestyle for Environment).

**4. Actual expenditure incurred under each sub-head of estimates during the preceding four years.**

| Name of the Head   | FY 2021-22         | FY 2022-23         | FY 2023-24          | FY 2024-25          |
|--|--------------------|--------------------|---------------------|---------------------|
| Direction and Administration including Referral Lab      | 2,07,29,333        | 2,35,79,431        | 2,54,84,967         | 1,82,24,346         |
| State Wetland Authority                                  | 12,21,484          | 14,34,281          | 49,14,881           | 68,13,654           |
| Setting up of Environment Training Institute at Gurugram | 0                  | 1,05,000           | 0                   | 1,88,22,500         |
| Environmental Training Education and Awareness Programme | 0                  | 44,00,000          | 57,500              | 50,00,000           |
| Setting up of Special Environmental Courts               | 2,37,00,472        | 2,36,56,026        | 2,67,55,057         | 1,79,50,265         |
| Establishment of Eco Clubs                               | 0                  | 0                  | 0                   | 0                   |
| Climate Change Division                                  | 16,47,713          | 11,47,059          | 3,05,373            | 2,35,007            |
| Appellate Authority                                      | 1,23,55,737        | 4,13,744           | 17,32,800           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana    | 1,08,12,123        | 1,40,94,022        | 7,52,42,991         | 3,99,79,893         |
| Irrecoverable loans written off                          | 0                  | 0                  | 0                   | 0                   |
| <b>Total</b>   | <b>7,04,66,862</b> | <b>6,88,29,563</b> | <b>13,44,93,569</b> | <b>11,10,25,665</b> |

**5. Reasons for variations, if any, between the actual of the past four years and current estimates.**

| Name of the Head  | Current Estimates for FY 2025-26 | FY 2021-22         | Variation           | FY 2022-23         | Variation           | FY 2023-24          | Variation          | FY 2024-25          | Variation           |
|---|----------------------------------|--------------------|---------------------|--------------------|---------------------|---------------------|--------------------|---------------------|---------------------|
| Direction and Administration including Referral Lab           | 6,32,31,000                      | 2,07,29,333        | 4,25,01,667         | 2,35,79,431        | 3,96,51,569         | 2,54,84,967         | 3,77,46,033        | 1,82,24,346         | 4,50,06,654         |
| State Wetland Authority                                       | 1,02,26,000                      | 12,21,484          | 90,04,516           | 14,34,281          | 87,91,719           | 49,14,881           | 53,11,119          | 68,13,654           | 34,12,346           |
| Setting up of Environment Training Institute at Gurugram      | 2,00,00,000                      | 0                  | 2,00,00,000         | 1,05,000           | 1,98,95,000         | 0                   | 2,00,00,000        | 1,88,22,500         | 11,77,500           |
| Environmental Training Education and Awareness Programme      | 50,00,000                        | 0                  | 50,00,000           | 44,00,000          | 6,00,000            | 57,500              | 49,42,500          | 50,00,000           | 0                   |
| Setting up of Special Environmental Courts                    | 0                                | 2,37,00,472        | -2,37,00,472        | 2,36,56,026        | -2,36,56,026        | 2,67,55,057         | -67,55,057         | 1,79,50,265         | -1,79,50,265        |
| Establishment of Eco Clubs                                    | 2,43,00,000                      | 0                  | 2,43,00,000         | 0                  | 2,43,00,000         | 0                   | 2,43,00,000        | 0                   | 2,43,00,000         |
| Climate Change Division                                       | 45,00,000                        | 16,47,713          | 28,52,287           | 11,47,059          | 33,52,941           | 3,05,373            | 41,94,627          | 2,35,007            | 42,64,993           |
| Appellate Authority   | 41,00,000                        | 1,23,55,737        | -82,55,737          | 4,13,744           | 36,86,256           | 17,32,800           | 23,67,200          | 40,00,000           | 1,00,000            |
| State Environment Impact Assessment Authority Haryana (SEIAA) | 3,36,55,000                      | 1,08,12,123        | 2,28,42,877         | 1,40,94,022        | 1,95,60,978         | 7,52,42,991         | -4,15,87,991       | 3,99,79,893         | -63,24,893          |
| Irrecoverable loans written off                               | 1,00,000                         | 0                  | 1,00,000            | 0                  | 1,00,000            | 0                   | 1,00,000           | 0                   | 1,00,000            |
| Construction of office Building for SEIAA                     | 5,20,45,000                      | 0                  | 5,20,45,000         | 0                  | 5,20,45,000         | 0                   | 5,20,45,000        | 0                   | 5,20,45,000         |
| <b>Total</b>  | <b>21,71,57,000</b>              | <b>7,04,66,862</b> | <b>14,66,90,138</b> | <b>6,88,29,563</b> | <b>14,83,27,437</b> | <b>13,44,93,569</b> | <b>8,26,63,431</b> | <b>11,10,25,665</b> | <b>10,61,31,335</b> |

The significant reason for variation between the actual of the past four years and current estimates, is due to budget sanctioned in the current year for the construction of office building of SEIAA, amounting to Rs. 5,20,45,000 along with lesser utilization of funds for the state schemes in the past years due to non-availability of Technical Staff in the office and non-disbursement of grants owing to pending Utilization Certificates of the same.

**6. Annual reports of the Department/Board relating to the State in respect of environment, if any issued by the Department on its working.**

### **Annual Administrative Report of the Department (01.04.2021 to 31.03.2025)**

The Department of Environment and Climate Change, Haryana, is committed to sustainable economic development. All necessary steps are being taken for the protection and conservation of the environment. To address pollution-related issues in the state, the department is enforcing various Acts such as the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment Protection Act, 1986. In addition to these Acts, various rules and notifications related to pollution caused by biomedical waste, hazardous waste, solid waste, plastic, etc., have also been implemented in the state. These rules and notifications are being enforced by the State Pollution Control Board, which functions under the administrative control of the Department of Environment and Climate Change.

#### **Referral Laboratory:**

The referral laboratory was established under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981. Its objective is to analyze legal samples received by the government analyst. Currently, no samples are pending for testing in the Referral Laboratory.

#### **Establishment of Swarna Jayanti Environmental Training Institute:**

A flagship project of the state government is the Swarna Jayanti Environmental Training Institute, located in IMT Manesar, Gurugram. This project will be launched in collaboration with industrial units in Gurugram district. The foundation stone of the institute's building was laid by the Hon'ble Chief Minister of Haryana on March 21, 2021. The building is being constructed by the Public Works Department (B&R) according to the designs prepared by the Architecture Department.

A rough cost estimate for the construction was received from PWD (B&R), Haryana, Chandigarh on November 26, 2018. The total estimated cost is ₹1,565.53 lakh. Of this, 50% of the cost, i.e., ₹7,82,76,500 (seven crores, eighty-two lakhs, seventy-six thousand five hundred rupees), will be borne by HSPCB. HSPCB has already deposited its 50% share with PWD. An amount of ₹500 lakh was transferred to PWD (B&R) on November 19, 2019, for the construction. The remaining ₹2.83 crore was transferred on March 31, 2021.

PWD B&R, Chandigarh submitted a revised estimated cost of ₹1,941.98 lakh for the construction. The institute is being built at Plot No. 22 (area 4050 square feet), Sector 2, IMT Manesar, Gurugram. As per the February 2025 site inspection report, about 70% of the construction work has been completed. Half of the total cost is being funded by the department, and the other half by the Haryana State Pollution Control Board. The remaining amount of ₹1,88,22,500 was transferred to PWD (B&R) in March 2025 for the ongoing construction.

#### **Environmental Training, Education, and Awareness Program:**

The Department of Environment and Climate Change organizes seminars and workshops to raise awareness about environmental pollution and its dangers.

Under this scheme, a grant of ₹22 lakh has been disbursed to the Department of Higher Education, Haryana, to conduct a "One-Day Environmental Awareness Fair" in 22 colleges across the state, with each college receiving ₹1 lakh in March 2025.

Additionally, an amount of ₹28 lakh was released to the office of the Regional Officer (North), Gurugram, Haryana State Pollution Control Board, to organize a program related to the plastic ban.

**State-Level Environmental Impact Assessment Authority (SEIAA):**

The State-Level Environmental Impact Assessment Authority was constituted for three years, from February 21, 2022, to February 20, 2025. Its role is to grant environmental clearance to Category “B” projects under the EIA Notification 2006.

This authority is tasked with imposing restrictions and prohibitions based on the environmental impacts of new or existing projects or their expansion/modernization. It grants and monitors environmental clearances for various sectors like construction, mining, and industrial activities. In the last four years, 535 proposals were granted environmental clearance. The process for reconstitution of the authority is underway at the level of the Administrative Secretary.

**Climate Change Cell:**

As per the guidelines of the National Action Plan on Climate Change, a state-level climate change action plan has been prepared in consultation with various government departments, with the Department of Environment serving as the nodal agency.

- The State Steering Committee has already approved the State Climate Change Action Plan.
- In alignment with the Ministry of Environment, Forest and Climate Change (MoEFCC), the plan has been revised to reflect commitments under Nationally Determined Contributions (NDCs) and their updates.
- Eight working groups were formed for the revision of the State Action Plan on Climate Change (SAPCC-2). Multiple meetings were held, and the revised plan was approved in the 5th meeting of the State-Level Steering Committee (SLSC) chaired by the Chief Secretary, Haryana, on December 9, 2022.
- It was also approved in the 17th meeting of the National Steering Committee on Climate Change held on March 23, 2023, in New Delhi.

**Workshop – State Climate Change Action Plan:**

A hybrid inception workshop was organized on August 11, 2021, at Hotel Taj in collaboration with GIZ and ICLEI South Asia. The event was attended by 69 officials from 20 departments of Haryana. Mr. Edwin Koekkoek, Counselor, Energy and Climate Action, Delegation of the European Union to India, gave a special virtual address, emphasizing EU-India cooperation on climate change. Prof. S.K. Mehta, Vice-Chancellor, University of Ladakh and former Head, Department of Chemistry, Punjab University, was the guest of honor. Ongoing departmental activities related to climate change were discussed, focusing on key areas like agriculture, forestry, and allied sectors. A one-day training workshop was also conducted at the Haryana State Pollution Control Board office for nodal officers of the eight working groups.

**State Wetlands Authority:**

As per the Wetlands (Conservation and Management) Rules, 2017, issued by the Ministry of Environment, Forest and Climate Change, Government of India, a State

Wetlands Authority has been constituted to identify, conserve, and manage wetlands in the state.

- The authority has 13 members, and 32 posts have been approved.
- Technical and Grievance Committees have been constituted under these rules.
- Sultanpur National Park, Gurugram, and Bhindawas Wildlife Sanctuary, Jhajjar, have been designated as Ramsar Wetlands (Wetlands of International Importance). Integrated Management Plans for these wetlands are being prepared by the Forest Department.
- Several meetings under the chairmanship of the Hon'ble Chief Minister have been held to declare Najafgarh Lake as a wetland.
- Proposals for notification of various water bodies such as Mayur Lake and Badkhal Lake in Faridabad, Tikar Taal in Panchkula, Chaurah water body in Karnal, and Ottu Lake in Sirsa as wetlands are under process.
- Under the "Save Wetlands Campaign," activities like ground-truthing and the registration of "Wetland Mitras" have been initiated. All data is being uploaded on the "Wetlands of India" portal.
- Awareness and cleanliness campaigns are regularly being conducted at the Ramsar Wetlands in Haryana as part of this campaign.
- A state-level program for "World Wetlands Day 2025" was organized on February 1, 2025, by the State Wetlands Authority, Haryana, at Tikkar Taal, Morni, Panchkula. Students and teachers from two government schools in Panchkula participated. The City Magistrate and Sub-Divisional Officer were present as chief guests.

#### **Establishment of Eco Clubs:**

The state government has established Eco Clubs in 5,250 schools and 100 colleges across 22 districts. These clubs carry out various activities such as tree plantation and public awareness programs. In the financial year 2024–25, ₹1,19,70,000 was distributed to District Education Officers in all 22 districts to conduct Eco Club activities in schools.

#### **Appellate Authority:**

An Appellate Authority has been constituted to address matters related to the Haryana State Pollution Control Board. As per government orders, Justice Surinder Gupta was appointed as Chairman of the Appellate Authority on March 13, 2024. Over the past four years, 179 cases have been resolved by this authority.

#### **7. Acts and Rules concerning the Department.**

- i) Water (Prevention and Control of Pollution) Act, 1974**
- ii) Air (Prevention and Control of Pollution) Act, 1981**
- iii) Environment (Protection) Act, 1986**
- iv) Environment Impact Assessment (EIA) Notification, 2006**

**v) Haryana Environment Department (Group A) Service Rules, 1999**

**vi) Haryana Environment Department (Group C) Service Rules, 1998**

**vii) Haryana Environment Department (Group D) Service Rules, 1998**

**8. Documents pertaining to current State's five years plan programme relating to Department and their implementation.**

The policy of Five-Year Plan has been abolished by the Central Government after setting up of NITI Ayog. Following the footsteps, Haryana Government has also not implemented Five Year Plan in the state.

Therefore, in this regard, information pertaining to this department may be treated as NIL.

**9. Estimates submitted by the Department from different heads.**

| Name of the Head   | FY 2021-22          | FY 2022-23          | FY 2023-24          | FY 2024-25          |
|--|---------------------|---------------------|---------------------|---------------------|
| Direction and Administration including Referral Lab      | 5,00,00,000         | 5,05,00,000         | 6,67,00,000         | 6,65,12,500         |
| State Wetland Authority                                  | 1,56,50,000         | 4,36,79,860         | 5,27,31,280         | 2,82,82,848         |
| Setting up of Environment Training Institute at Gurugram | 1,25,00,000         | 3,00,00,000         | 8,11,05,000         | 8,00,00,000         |
| Environmental Training Education and Awareness Programme | 50,00,000           | 50,00,000           | 50,00,000           | 50,00,000           |
| Setting up of Special Environmental Courts               | 3,27,50,000         | 3,43,25,000         | 4,01,00,000         | 4,85,10,000         |
| Establishment of Eco Clubs                               | 2,88,00,000         | 2,50,00,000         | 2,50,00,000         | 2,50,00,000         |
| Climate Change Division                                  | 36,50,000           | 56,50,000           | 59,50,000           | 50,04,000           |
| Appellate Authority                                      | 1,000               | 24,00,000           | 70,00,000           | 75,00,000           |
| State Environment Impact Assessment Authority Haryana    | 1,91,00,000         | 2,86,00,000         | 3,35,00,000         | 9,50,00,000         |
| Irrecoverable loans written off                          | 0                   | 0                   | 1,00,000            | 1,00,000            |
| <b>Total</b>   | <b>16,74,51,000</b> | <b>22,51,54,860</b> | <b>31,71,86,280</b> | <b>36,09,09,348</b> |

**10. Amount sanctioned for Department**

| Name of the Head   | FY 2021-22  | FY 2022-23  | FY 2023-24  | FY 2024-25  |
|--|-------------|-------------|-------------|-------------|
| Direction and Administration including Referral Lab      | 3,53,29,175 | 3,64,15,000 | 3,96,88,000 | 4,01,00,000 |
| State Wetland Authority                                  | 1,56,50,000 | 1,66,50,000 | 2,20,00,000 | 2,09,00,000 |
| Setting up of Environment Training Institute at Gurugram | 1,25,00,000 | 8,11,05,000 | 8,10,00,000 | 8,00,00,000 |
| Environmental Training Education and Awareness Programme | 50,00,000   | 50,00,000   | 50,00,000   | 50,00,000   |

|   |                     |                     |                     |                     |
|---|---------------------|---------------------|---------------------|---------------------|
| Setting up of Special Environmental Courts                        | 2,54,05,000         | 3,15,05,000         | 3,38,05,000         | 9,60,88,037         |
| Establishment of Eco Clubs  | 2,50,00,000         | 2,50,00,000         | 2,50,00,000         | 2,50,00,000         |
| Climate Change Division   | 36,00,000           | 56,50,000           | 59,50,000           | 50,00,000           |
| Appellate Authority   | 1,000               | 1,000               | 50,00,000           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana             | 1,90,00,000         | 2,56,00,000         | 8,50,00,000         | 8,50,00,000         |
| Irrecoverable loans written off                                   | 0                   | 0                   | 1,00,000            | 1,00,000            |
| <b>Total/Environmental Research &amp; Ecological Regeneration</b> | <b>14,14,85,175</b> | <b>22,69,26,000</b> | <b>30,25,43,000</b> | <b>36,11,88,037</b> |

### 11. Amount received

| Name of the Head   | FY 2021-22          | FY 2022-23          | FY 2023-24          | FY 2024-25          |
|--|---------------------|---------------------|---------------------|---------------------|
| Direction and Administration including Referral Lab      | 2,65,65,000         | 3,17,65,000         | 2,81,88,066         | 2,30,41,000         |
| State Wetland Authority                                  | 45,60,000           | 84,01,000           | 61,72,000           | 98,33,000           |
| Setting up of Environment Training Institute at Gurugram | 2,00,000            | 1,00,00,000         | 1,00,000            | 2,00,00,000         |
| Environmental Training Education and Awareness Programme | 50,00,000           | 50,00,000           | 1,00,000            | 50,00,000           |
| Setting up of Special Environmental Courts               | 2,73,05,000         | 2,79,35,000         | 2,68,93,867         | 2,62,73,000         |
| Establishment of Eco Clubs                               | 2,50,00,000         | 1,00,00,000         | 1,00,000            | 10,00,000           |
| Climate Change Division                                  | 36,00,000           | 56,50,000           | 5,00,000            | 8,02,000            |
| Appellate Authority                                      | 1,24,00,000         | 20,00,000           | 37,50,000           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana    | 2,29,00,000         | 2,00,00,000         | 7,70,00,000         | 4,00,00,000         |
| Irrecoverable loans written off                          | 1,000               | 1,00,000            | 50,000              | 20,000              |
| <b>Total</b>   | <b>12,75,30,000</b> | <b>12,08,51,000</b> | <b>14,28,53,933</b> | <b>12,99,69,000</b> |

### 12. Actual received by Department

| Name of the Head   | FY 2021-22  | FY 2022-23  | FY 2023-24  | FY 2024-25  |
|--|-------------|-------------|-------------|-------------|
| Direction and Administration including Referral Lab      | 2,65,65,000 | 3,17,65,000 | 2,81,88,066 | 2,30,41,000 |
| State Wetland Authority                                  | 45,60,000   | 84,01,000   | 61,72,000   | 98,33,000   |
| Setting up of Environment Training Institute at Gurugram | 0           | 1,05,000    | 0           | 1,88,22,500 |
| Environmental Training Education and Awareness Programme | 0           | 44,00,000   | 57,500      | 50,00,000   |
| Setting up of Special Environmental Courts               | 2,73,05,000 | 2,79,35,000 | 2,68,93,867 | 2,62,73,000 |
| Establishment of Eco Clubs                               | 0           | 0           | 0           | 0           |

|   |                    |                     |                     |                     |
|---|--------------------|---------------------|---------------------|---------------------|
| Climate Change Division                               | 36,00,000          | 56,50,000           | 5,00,000            | 8,02,000            |
| Appellate Authority                                   | 1,24,00,000        | 20,00,000           | 37,50,000           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana | 2,29,00,000        | 2,00,00,000         | 7,70,00,000         | 4,00,00,000         |
| Irrecoverable loans written off                       | 0                  | 1,00,000            | 50,000              | 20,000              |
| <b>Total</b>  | <b>9,73,30,000</b> | <b>10,03,56,000</b> | <b>14,26,11,433</b> | <b>12,77,91,500</b> |

**13. Utilization of money by this department**

| Name of the Head   | FY 2021-22         | FY 2022-23         | FY 2023-24          | FY 2024-25          |
|--|--------------------|--------------------|---------------------|---------------------|
| Direction and Administration including Referral Lab      | 2,07,29,333        | 2,35,79,431        | 2,54,84,967         | 1,82,24,346         |
| State Wetland Authority                                  | 12,21,484          | 14,34,281          | 49,14,881           | 68,13,654           |
| Setting up of Environment Training Institute at Gurugram | 0                  | 1,05,000           | 0                   | 1,88,22,500         |
| Environmental Training Education and Awareness Programme | 0                  | 44,00,000          | 57,500              | 50,00,000           |
| Setting up of Special Environmental Courts               | 2,37,00,472        | 2,36,56,026        | 2,67,55,057         | 1,79,50,265         |
| Establishment of Eco Clubs                               | 0                  | 0                  | 0                   | 0                   |
| Climate Change Division                                  | 16,47,713          | 11,47,059          | 3,05,373            | 2,35,007            |
| Appellate Authority                                      | 1,23,55,737        | 4,13,744           | 17,32,800           | 40,00,000           |
| State Environment Impact Assessment Authority Haryana    | 1,08,12,123        | 1,40,94,022        | 7,52,42,991         | 3,99,79,893         |
| Irrecoverable loans written off                          | 0                  | 0                  | 0                   | 0                   |
| <b>Total</b>   | <b>7,04,66,862</b> | <b>6,88,29,563</b> | <b>13,44,93,569</b> | <b>11,10,25,665</b> |

**14. All the Central and State Policies for Environment Department**

All central and state policies pertaining to environment are being implemented by Haryana State Pollution Control Board

**15. The details of the awareness program conducted by the Department and its subordinate Department/Boards about the pollution issues and its remedies. The department wise and District wise details should be supplied**

- i) World Environment Day was celebrated on 5<sup>th</sup> June, 2025 in the premises of Environment & Climate Change Department where 514 plants were distributed to the general public for promoting the habit of tree plantation and awareness towards environmental sensitivity. A jingle was also broadcasted on Radio City FM Channel for spreading awareness on minimum use of plastic.
- ii) Rs.50 lacs has been disbursed in March, 2025 to O/o Higher Education Department Haryana, Panchkula (Rs.22 lacs) for celebration of "Environment Awareness- Day Long Bazaar" and Regional Officer, Gurugram (North), HSPCB (Rs.28 Lacs) for organizing environmental programme on Plastic Ban in Gurugram district of Haryana.
- iii) World Wetland Day was celebrated on 2<sup>nd</sup> February, 2025 at Tikar Taal, Morni, Panchkula.

- iv) Rs.1,19,70,000 were disbursed to District Education Officers (DEOs) of all districts of Haryana on account of further disbursement of the grant to Eco Club schools.
- v) A Radio Jingle was broadcasted on World Ozone Day i.e. 16<sup>th</sup> September, 2023 on the theme "**Montreal Protocol: - Advancing Climate Action**" for the conservation of Ozone Layer. Also, advertisements were published in the leading dailies.
- vi) Rs.1,50,000 were distributed in August, 2024 to SCERT, Gurugram for organizing Tree Plantation Drive for 6<sup>th</sup> to 12<sup>th</sup> Class Students.
- vii) Rs.57,500 were disbursed to BLJS College, Tosham, (CBL University, Bhiwani) being Financial Support from Environment & Climate Change Department, Haryana under the scheme- Environment Training Education and awareness Programme to organize One-Day National Seminar on February 15, 2024 to address issues and challenges of Sustainable Development in the era of fast changing environment.
- viii) Rs.44,00,000 were disbursed to Haryana Institute of Public Administration on account of online training provided to 5500 trainees (Eco Club incharges) in 110 batches for 3 Day Training Program on "Sensitization and Strengthening" In Service Teachers towards Environmental preservation and conservation.
- ix) World Car Free Day was celebrated by Environment Department on 22<sup>nd</sup> September, 2021 at Hon'ble Chief Minister's Residence to encourage people and officers/officials to know more about the harmful effects of automobile pollution and reduce their use.

**16. The details of penalties/fine imposed by Environment, Forest and Wild Life Department and its subordinate Department/Boards on various Government Departments on pollution issues along with details of the issue on which the penalty/fine paid by concerned department and details of the defaulters along with the reason.**

**STATUS OF PENALTY & ENVIRONMENTAL COMPENSATION COST**  
**Imposed by State Environment Impact Assessment Authority Haryana (SEIAA),**  
**Haryana against the Projects as per details given below:**

| Sr. No. | Case No./ File No.                             | Name/Particulars   | Details of the issue on which the penalty/fine was imposed  | Details of Penalty/fine along with amount paid by the concerned | Details of the defaulters along with reasons |
|---------|--|--|---|---|--|
| 01      | SIA/Court /2021                                | <b>M/s G.P. Realtors</b><br>IT /ITES SEZ project at Village Behrampur, Balola & Bandhwari, Gurugram, District Gurugram.  | Letter No. SEIAA/HR/ 2022/1507 dated 21.09.2022. As per Court Direction.<br>Total Amount Rs. 707.17 Lakh. | Total Amount Rs. 707.17 Lakh paid by the project proponent      | Complied                                     |
| 02      | SIA/HR/MIS/ 290750/2022<br>SEIAA/HR/ 2022/183  | <b>M/s VSR Mall Retail</b><br>Expansion of "Proposed Commercial Complex" at "Retail- cum-Office" at-Sector- 114- Gurugram, District Gurugram.                                      | EC Identification No. EC23B038HR11079 7 dated 18.01.2023.<br>Total Amount Rs. 71.50 Lakh.                 | Total Amount Rs. 71.50 Lakh paid by the project proponent       | Complied                                     |
| 03      | SIA/HR/MIS/2 26633/2021<br>SEIAA/HR/20 21/252  | <b>M/s Unitech Limited.</b><br>Expansion of Commercial Office Complex "Signature Tower-III" at Sector-15, Gurugram, District Gurugram  | EC Identification No. EC23B038HR16538 4 dated 18.01.2023.<br>Total Amount Rs. 323.80 Lakh.                | Total Amount Rs. 323.80 Lakh paid by the project proponent      | Complied                                     |
| 04      | SIA/HR/MIS/2 78481/2022<br>SEIAA/HR/20 22/161  | <b>M/s Padmini Technologies Ltd.</b><br>"Corporate Office" at Plot No. 13, Sector-32, Urban Estate Gurugram-II, District – Gurugram  | EC Identification No. EC23B038HR12373 6 dated 18.01.2023.<br>Total Amount Rs. 484.67 Lakh.                | Total Amount Rs. 484.67 Lakh paid by the project proponent      | Complied                                     |
| 05      | SIA/HR/MIS/1 49371/2020<br>SEIAA/HR/VI O/19/11 | <b>M/s India Land</b><br>Warehouse Project located at Village Binola, Gurugram, District Gurugram  | EC Identification No. EC23B039HR12370 7 dated 09.04.2023.<br>Total Amount Rs. 109.50 Lakh.                | Total Amount Rs. 109.50 Lakh paid by the project proponent      | Complied                                     |
| 06      | SIA/HR/MIS/5 6727/2017<br>SEIAA/ HR/VIO/19/16  | <b>M/s Ansal Landmark (Karnal) Township Pvt. Ltd.</b><br>Integrated Residential Colony (Plotted & Group Housing) "Sushant City/ Royale"at Sector- 35/36, Karnal, District, Karnal. | EC Identification No. EC23B039HR12548 5 dated 18.01.2023.<br>Total Amount Rs.160.00 Lakh.                 | Total Amount Rs. 160.00 Lakh paid by the project proponent      | Complied                                     |
| 07      | SIA/HR/MIS/1 21687/2019                        | <b>M/s Robust Buildwell Pvt. Ltd</b><br>Commercial Cum Residential   | EC Identification No. EC23B038HR18389   | Total Amount Rs. 460.11 Lakh paid by                            | Complied                                     |

|     |   |   |   |  |          |
|-----|---|---|---|--|----------|
|     | SEIAA/HR/VI<br>O/18/22                                      | Colony (Mix Land Use), at Sector 79, Omaxe City Centre, Faridabad, District Faridabad.  | 4 dated 09.04.2023.<br>Total Amount Rs. 460.11 Lakh.                                      | the project proponent                                      |          |
| 08  | SIA/HR/INFR<br>A2/408328/<br>2 022<br>SEIAA/HR/20<br>22/281 | <b>M/s SS Group Pvt. Ltd.</b><br>"Residential Plotted Colony over land measuring of 29.928 Acres at Sector- 84 & 85 Gurugram, Haryana".   | EC Identification No. EC23B038HR17664 8 dated 30.05.2023.<br>Total Amount Rs.872.00 Lakh. | Total Amount Rs.872.00 Lakh paid by the project proponent  | Complied |
| 09  | SIA/HR/INFR<br>A2/413174/2<br>023<br>SEIAA/HR/20<br>23/292  | <b>M/s Divya Waste Management Company.</b><br>Common Bio-Medical Treatment Facility (CBWTF) at Village Shahpur, District Jind, Haryana  | EC Identification Total Amount Rs. 5.00 Lakh.   | Total Amount Rs. 5.00 Lakh paid by the project proponent   | Complied |
| 10  | SIA/HR/INFR<br>A2/412187/2<br>022<br>SEIAA/HR/20<br>23/290  | <b>M/s Maruti Bio Medical Waste Plant.</b> Modernization of existing Common Bio-Medical Waste Treatment Facility (CBWTF) located at Khasra No. 43/114 15/1672 Village & Post Hetampura, District Bhiwani, Haryana | EC Identification No. EC23B057HR12921 6 dated 30.06.2023.<br>Total Amount Rs. 5.00 Lakh.  | Total Amount Rs. 5.00 Lakh paid by the project proponent   | Complied |
| 11. | SIA/HR/INFR<br>A2/432675/2<br>023<br>SEIAA/HR/20<br>23/340  | <b>M/s Pursarth Infrastructures Private Limited.</b><br>IT Park/Unit (Under Violation) at Village Dundahera, Sector - 19, Gurugram, Haryana   | EC Identification No. EC23B038HR19823 4 dated 28.06.2023.<br>Total Amount Rs. 15.10 Lakh. | Total Amount Rs. 15.10 Lakh paid by the project proponent  | Complied |
| 12  | SIA/HR/MIS/7<br>8835/2022<br>SEIAA/HR/20<br>22/166          | <b>M/s HSIIDC Karnal</b><br>Industrial Estate project in Sector- 37 at Karnal, Haryana.   | EC Identification No. EC23B039HR11177 8 dated 08.08.2023<br>Total Amount Rs. 63.82 Lakh.  | Total Amount Rs. 63.82 Lakh paid by the project proponent  | Complied |
| 13  | SIA/HR/INFR<br>A2/422450/2<br>023<br>SEIAA/HR/20<br>23/325  | <b>M/s Landmark Apartments Pvt. Ltd.</b><br>Expansion of Commercial Project "AIPL Joy Street" at Sector 66, Gurugram, Haryana   | EC Identification No. EC23B038HR12170 3 dated 03.10.2023.<br>Total Amount Rs. 65.50 Lakh. | Total Amount Rs. 65.50 Lakh paid by the project proponent  | Complied |
| 14. | SIA/HR/INFR<br>A2/453905/<br>2023<br>SEIAA/HR/20<br>22/256  | <b>M/s Interpress Publishers Pvt. Ltd.</b><br>IT Building on Plot No.412-415, Udyog Vihar Phase IV, Gurugram, District Gurugram.  | Order No. SEIAA/HR/ 2023/76 dated 02.02.2023.<br>Total Amount Rs. 459.54 Lakh.            | Total Amount Rs. 459.54 Lakh paid by the project proponent | Complied |

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| 15. | SIA/HR/INFR<br>A2/430529/2<br>023<br><br>SEIAA/HR/20<br>22/245 | <b>M/s Victory Infraedge Pvt. Ltd.</b> Commercial colony  | No.SEIAA/HR/2023/26 dated,17.01.2023<br>Total Amount Rs. 731.25 Lakh.                     | Total Amount Rs. 731.25 Lakh paid by the project proponent   | Complied   |
| 16. | SIA/HR/INFR<br>A2/433091/2<br>023<br><br>SEIAA/HR/20<br>23/360 | <b>M/s Parsvnath Developers Ltd</b> Expansion of Group Housing Project "Parsvnath Exotica Phase- II" at Village Wazirabad, Sector-53, Gurugram, District Gurugram.  | EC Identification No. EC23B039HR15038 8 dated 04.08.2023<br>Total Amount Rs. 669.50 Lakh. | Total Amount Rs.669.50 Lakh. The project proponent paid only 100.00 Lakh<br>200.00 Lakh,<br>69.00 Lakh 50.00 Lakh<br><b>Remaining amount pending</b> | Being Complied Vide<br><br>Memo No. SEIAA/HR/2024/335 dated 17.12.2024 issued by SEIAA, Haryana to HSPCB regarding recovery in compliance of order dated 09.04.2024 passed by Hon'ble NGT in M.A No.28/2023.         |
| 17. | SIA/HR/MIS/3<br>1308/2019<br>SEIAA/HR/VI<br>O/19/17            | <b>M/s Vatika Limited</b><br>Residential Colony "Vatika India Next" M/s Vatika Limited Sector – 81, 82, 82A, 83, 84 & 85, Village- Sihi, Sikhopur, Badha, Sikanderpur Badha & Kherki Daula, District- Gurugram, Haryana | Vide letter dated 21.06.2023. Total Amount Rs. 1605.50 Lakh.                              | Total Amount Rs. 1605.50 Lakh.<br>The project proponent paid only<br>100.00 Lakh<br>200.00 Lakh<br>50.00 Lakh<br><b>Remaining amount pending</b>     | <b>Being Complied</b><br><br>Vide Memo No. SEIAA/HR/2024 /335 dated 17.12.2024 issued by SEIAA, Haryana to HSPCB regarding recovery in compliance of order dated 09.04.2024 passed by Hon'ble NGT in M.A No.28/2023. |
| 18. | SIA/HR/MIS/1<br>81227/2020<br>SEIAA/HR/20<br>20/333            | <b>M/s Jubilant Software Services Ltd.</b><br>"Group Housing Colony" at Sector- 91, Mewaka, Gurugram, District Gurugram   | Order No. SEIAA/HR/2023/16 2 dated 31.03.2023<br>Total Amount Rs. 2478.00 Lakh.           | Total Amount Rs. 2478.00Lakh.<br>The project proponent paid only 100.00 Lakh, 135.00 Lakh,<br><b>Remaining amount</b>                                | <b>Being Complied</b><br><br>The matter pending Before Hon'ble Supreme Court   |

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|     |   |   |  | <b>pending</b>   | of India, SLP (Civil) No. 11492 of 2023.   |
| 19. | SIA/HR/MIS/189290/2020<br>SEIAA/HR/VI O/19/23 | <b>M/s Focus Energy Ltd.</b><br>Institutional "Office Building" Project at Plot No. 6, Sector – 32, <b>Gurugram, District Gurugram</b>                                    | Order No. SEIAA/HR/2023/19 dated 17.01.2023.<br>Total Amount Rs. 1261.00 Lakh. | Total Amount Rs. 1261.00 Lakh.<br>Payment Nil<br><b>All amount pending</b> | The matter pending Before Hon'ble NGT, Appeal No. 15 of 2023.  |
| 20  | SIA/HR/MIS/17683/2014<br>SEIAA/HR/19/80       | <b>M/s Vatika Ltd.</b><br>Group Housing Colony at Sector-82 A, <b>Gurugram, District Gurugram</b>   | Order No. SEIAA/HR/2023/75 dated,02.02.2023.<br>Total Amount Rs. 800.10 Lakh.  | Total Amount Rs. 800.10Lakh<br>Payment Nil<br><b>All amount pending</b>    | The matter Pending Before Hon'ble NGT, M.A. No. 28 of 2023   |
| 21. | SIA/HR/MIS/81570/2022<br>SEIAA/HR/2022/235    | <b>M/s Creative Buildwell Private Limited.</b> Expansion of five Star Hotel Project at Village- Ghamroj, Sohna Road, Tehsil – Sohna, <b>District-Gurugram.</b>            | Order dated 02.02.2023<br>Total Amount Rs 663.21 Lakh.                         | Total Amount Rs 663.21 Lakh.<br>Payment Nil<br><b>All amount pending</b>   | The Site Inspection Report received from Senior Town Planner, Gurugram, Haryana<br>The matter Pending till final outcome of pending proceedings in M.A. No. 28 of 2023, Hon'ble NGT.   |
| 22. | SIA/HR/MIS/102984/2019<br>SEIAA/HR/VI O/19/20 | <b>M/s CMD Pardesi Developers Pvt. Ltd.</b><br>"Township Residential Complex and Commercial Complex" at Village Rasoi, G.T Karnal Road, Sonapat, <b>District Sonapat.</b> | Order No. SEIAA/HR/2023/62 dated 02.02.2023.<br>Total Amount Rs.1655.55 Lakh.  | Amount Rs. 1655.55 Lakh. Payment Nil<br><b>All amount pending</b>          | The matter Pending Before Hon'ble Supreme Court vide Civil Appeal Diary No. 24765/2022. Connected with Civil Appeal No. 8313 of 2019. Earlier, listed in Hon'ble Supreme Court of India on 18.01.2024. SEI AA Order dated 22.07.2023 decided to kept in abeyance till final disposal of SLP/ Diary No. |

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|     |  |  |   |   | 24765/2022.   |
| 23. | SIA/HR/MIS/1<br>23774/2019<br>SEIAA/HR/VI<br>O/19/22       | <b>M/s Graphic Research Consultants (I) Pvt. Ltd.</b><br><br>Expansion of Group Housing Project "Lavanya Apartments" at Sector-81, Village Nawada Fatehpur, Gurgaon, Haryana                       | Vide EC letter dated 30.06.2023.<br><br>Total Amount Rs. 485.70 Lakh. | Total Amount Rs. 485.70 Lakh.<br><br>Payment Nil<br><b>All amount pending</b> | <u>Representation</u> to be heard by the Authority during next meeting of SEIAA, Haryana.<br><br>The SEIAA, Haryana was dissolve on 20.02.2025. |
| 24. | SIA/HR/MIS/1<br>05550/2019<br>SEIAA/HR/VI<br>O/18/10       | <b>M/s Mudra Finance Ltd.</b><br><br>Group Housing Residential Colony Project "Vipul Gardens" located in Sector-1, Dharuhera (NH-8), District Rewari, Haryana                                      | Vide EC letter dated 30.06.2023 Total Amount Rs. 629.75 Lakh.         | Total Amount Rs. 629.75 Lakh.<br><br>Payment Nil<br><b>All amount pending</b> | <u>Representation</u> to be heard by the Authority during next meeting of SEIAA, Haryana.<br><br>The SEIAA, Haryana was dissolve on 20.02.2025. |
| 25. | SEIAA/HR/19<br>/<br>60                                     | <b>M/s Ansal Housing &amp; Construction Ltd.</b><br><br>Residential Plotted Colony measuring 97.773 Acres at Village Kasba Karnal, Sector-36, Karnal, Haryana                                      | Vide letter dated 21.06.2023<br><br>Total Amount Rs. 750.00 Lakh.     | Total Amount Rs. 750.00 Lakh.<br><br>Nil                                      | The matter Pending Before Hon'ble NGT, Appeal No. 17 of 2023  |
| 26. | SIA/HR/INFR<br>A2/437631/2<br>023<br>SEIAA/HR/20<br>23/288 | <b>M/s ERA Resorts Private Limited.</b><br><br>Commercial Colony Project "Picasso Centre" under TOD zone at Village Ghata, Sector-61, Gurgaon, Manesar Urban Complex & District: Gurugram, Haryana | EC Identification<br><br>Total Amount Rs. 981.92Lakh.                 | Total Amount Rs. 981.92 Lakh.   | <u>Representation</u> to be heard by the Authority during next meeting of SEIAA Haryana. The SEIAA, Haryana was dissolve on 20.02.2025.         |
| 27. | Online Proposal No.  | <b>M/s B.M. Gupta Developers Private Limited.</b><br><br>Corrigendum in Environment  | The case was lastly taken up in 172nd Meeting of SEIAA                | The total Penalty Amount of Rs. 3,00,000/- paid by the                        | Complied  |

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|     | SIA/HR/MIS/3<br>04384/2023   | Clearance of Affordable Group Housing Colony Project (5.975 Acre) falling at Village Dhamlaka, Sector 26 & 27, Tehsil and District Rewari, Haryana  | held on 09.05.2024. Authority decided to penalty of Rs. 3,00,000/- to Project Proponent because the project proponent constructed beyond the built-up area mentioned in the EC without getting it corrected in the EC  | project proponent  |  |
| 28. | Proposal No. SIA/HR/MIS/3<br>05339/2023<br>dated<br>05.10.2023     | <b>M/s Standard Farms Private Limited</b><br>Modification in Environment Clearance of Group Housing Project "RAISINA RESIDENCY" at Sector-59, Village Ullahwas, Gurgaon, Haryana                      | The Proposal was taken up during the 176th Meeting of SEIAA held on 13.06.2024. Authority decided to impose a penalty of Rs. 5,00,000/- on the Project Proponent because the project proponent started the construction in departure from the original EC without getting the earlier EC No. DEH/09/SEIAA/50 dated 01.04.2009 corrected. | The total Penalty Amount of Rs. 5,00,000/- paid by the project proponent | Complied   |
| 29. | Proposal No. SIA/HR/INFR<br>A2/470646/20<br>24 dated<br>25.04.2024 | <b>M/s Mark Buildtech Pvt Ltd.</b><br>Extension of validity of Environment Clearance for Construction of Hotel Project located at Village-Sihi, Sector 84, Tehsil-Manesar, District-Gurgaon, Haryana. | The case was taken up during the <b>179th meeting of SEIAA held on 23.07.2024</b> the Authority decided to penalty of <b>Rs. 5,00,000/-</b> to Project Proponent for non-complied of earlier EC conditions   | The total Penalty Amount of Rs. 5,00,000/- paid by the project proponent | Complied   |
| 30. | Proposal No. SIA/HR/INFR<br>A2/49715<br>4/2024 dated               | <b>M/s The Department of Medical Education &amp; Research.</b>  | The case was taken up during the 187th meeting of  | The total Penalty Amount of Rs.1,00,000/-<br>Nil                         | The Request submitted by the project proponent for |

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|     | 18.09.2024                         | Environment Clearance for Proposed the BPS Govt. Medical College for Women located at Khanpur Kalan, Sonapat, Haryana.  | SEIAA held on 14.11.2024.<br>The Member Secretary visited the project site and found substantial excavation already done. In view of this, the Authority decided to impose a penalty of Rs. 1,00,000/- on the Project Proponent (Principal of the Medical College to be recovered from his salary) and a penalty of Rs. 1,00,000/- on NBCC the executing agency.  |   | SEIAA regarding penalty relief.<br>Now, the SEIAA was dissolve on 20.02.2025. |
| 31. | <b>No. SIA/HR/MIS/302003/ 2023</b> | <b>M/s Mapsko Builders Pvt. Ltd.</b><br>Corrigendum in Environment Clearance for Proposed Expansion of "Mapsko Garden Estate" plotted Township project at sector 26 & 27 village Ahamadpur, Sonapat, Haryana. | The case was lastly taken up during the 189 <sup>th</sup> meeting of SEIAA held on 02.12.2024. the Authority decided to impose a penalty of Rs. 3,00,000/- on Project Proponent because the PP started the construction in departure from the original EC without getting it corrected in the EC as decided in the 174 <sup>th</sup> meeting held on 24.05.2024 and Further, the Authority also impose a penalty of Rs. 100 lakhs on the Project Proponent because the project proponent has not installed STP as per earlier EC File No. | The total Penalty Amount of Rs. 3,00,000/- & Rs. 100 Lakh paid by the project proponent | Complied  |

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|     |  |   | SEIAA/HR/2022/507 and EC Identification No.EC22B039HR14 2390 dated 13.10.2022.   |  |          |
| 32. | No. SIA/HR/NCP/30539/ 2017 dated 27.12.2018                | <b>M/s Raheja Developers Limited.</b><br>Addendum to Environment Impact Assessment Report for Modification and Expansion of Group Housing Project "Atharva at Sector 109, Village Pawala Khusrupur, Gurugram, Haryana                                   | The case was lastly taken up during the 195 <sup>th</sup> meeting of SEIAA held on 28.01.2025. The Project Proponent has submitted the Bank Guarantee of Rs. 39,00,000/- on account of Remediation and Augmentation Plan on vide BG No. 0171NDDG000110 25 dated 25.09.2024 Bank Guarantee of Rs. 39,00,000/-                                     | Bank Guarantee of Rs. 39,00,000/- paid by the project proponent. | Complied |
| 33. | Proposal No. SIA/HR/INFR A2/ 502400/ 2024 dated 23.10.2024 | <b>M/s Hero Realty Private Limited.</b><br>Environment Clearance for proposed Mix Land Use Project (87% Group Housing and 13% Commercial) located at revenue estate of Village Gurugram & Tikampur, Sector-104, Gurugram Manesar Urban Complex, Haryana | The case was lastly taken up during the 195 <sup>th</sup> meeting of SEIAA held on 28.01.2025. The Member Secretary regarding the complaint of construction before Environment Clearance and saw the visuals of project site. It took note of the violation and decided to impose a penalty of Rs. 10.00 Lakh.<br><br>Penalty of Rs. 10.00 Lakh. | Penalty of Amount Rs. 10,00,000/- paid by the project proponent  | Complied |

**Note:**

- i) As per the directions of MOEF & CC, GOI Environmental Compensation Cost / Penalty imposed by the State Environment Impact Assessment Authority (SEIAA) is to be deposited with Haryana State Pollution Control Board as per the Office Memorandum dated 28.07.2022 issued by Ministry of Environment, Forest & Climate Change (MoEF& CC), Government of India (GoI).**
- ii) No penalty/fine has been imposed by the Appellate Authority on pollution issues in the last four financial years.**

### **HARYANA STATE POLLUTION CONTROL BOARD (HSPCB)**

The committee discussed its scope and functions and desired that the Haryana State Pollution Control Board may be asked to supply the information on the following points –

1. The organization structure of the department and its subordinate offices including its board and corporation, (the information should be shown in the form of diagram chart supported by short explanatory notes)
2. The functions of the department and its subordinate offices including its board and corporation.
3. Broad details on which the budget estimates for the current year are based, along with the budget estimates head wise.
4. Volume of work in the department and its subordinate offices covering the period of budget estimates. The budget estimates for the last four years head- wise may also be supplied.
5. The details of all the central and state scheme or projects which the department has undertaken. (the names and details of the scheme, the estimate of expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)
6. Actual expenditure incurred under each sub-head of estimates during the preceding four years.
7. Reasons for variations, if any, between the actual of the past four years and the current estimates.
8. Annual reports of the department/ board relating to the state in respect of environment, if any issued by the department on its working.
9. Acts and rules concerning the department/board.
10. Documents pertaining to current state's five years plan programme relating to department and their implantation.
11. Estimate submitted by the department from different heads.
12. Amount sanctioned for department.
13. Amount received.
14. Actual received by department.
15. Utilization of money by these departments.
16. All the central and state policies for environment, forest and wild life department.
17. The details of the awareness program conducted by the department and its subordinate department/boards about the pollution issues and its remedies. The department wise and district wise details should be supplied.
18. The details of penalties/fine imposed by environment, forest and wild life department and its subordinate department/boards on various government departments on pollution issue along with details of the issue on which the penalty/fine imposed, the details of penalty/fine paid by concerned department and details of the defaulters along with reason.

**Reply received from Haryana State Pollution Control Board**

**1. The organization of the Haryana State Pollution Control Board (HSPCB) and its subordinate offices, (the information should be shown in the form of diagram chart supported by short explanatory notes).**

The copy of organization of the HSPCB and its subordinate offices website link given i.e. (<http://hspcb.gov.in/uploads/category/chart.pdf>) The Board is headed by a Chairman with its head quarter at Panchkula. The Board has a Member Secretary and Members (official and non-official as well as experts), as mandated by Water and Air Acts. The Board carries out its functions through its Regional field offices and the Head Quarter Office coordinates and supervises the activities of the field offices. Presently, the head office of the Board is located at Panchkula and functions through 24 Regional Offices (two each for the districts of Faridabad & Gurugram and one each for the balance 20 districts).

Further, the Board has established four laboratories at Panchkula, Gurugram, Faridabad and Hisar for carrying out the work for analysis of different types of samples of effluent/ water and air emissions of various industries/projects as well as water bodies and ambient air quality.

At Head Quarter, there are different branches to deal with different activities of the Board i.e. Issues relating to Planning, Training, Waste Management, Co-ordination, Air Pollution, Water Pollution, IT, Scientific Service, Publicity, Accounts, Legal and Establishment.

**2. The functions of the Department and its subordinate offices including its Board and corporation.**

The Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 17 of the Air (Prevention and Control of Pollution) Act, 1981 have clearly prescribed the legally mandated responsibilities of the Boards which are summarized as below:

- To plan comprehensive programme for the prevention, control or abatement of water and air pollution in the state and to secure the execution thereof;
- To advise the State Government on any matter concerning the prevention, control or abatement of water and air pollution;
- To collect and disseminate information relating to water and air pollution, and the prevention, control or abatement thereof;
- To encourage, conduct and participate in investigations and research relating to problems of water pollution and prevention, control or abatement of water pollution;
- To collaborate with the Central Board in organizing the training of persons engaged or to be engaged in programs relating to prevention, control or abatement of water and air pollution and to organize mass education programs relating thereto;
- To inspect sewage or trade effluent treatment works and plants installed for the treatment of sewage and trade effluents and to review plans, specifications or other data relating to plants set up for the treatment of water, works for the purification thereof and the system for the disposal of sewage or trade effluents or

in connection with the grant of any consent as required by the Water Act & Air Act, or in connection with the grant of any Authorization or registration as required by the Environment (Protection) Act, 1986 and Rules made there under;

- To inspect, at all reasonable times, any control equipment, industrial plant or manufacturing process and to give, by order, such directions, to such persons as it may consider necessary to take steps for the prevention, control or abatement of air pollution;
- To inspect air pollution control area at such intervals as it may think necessary, assess the quality of air there in and take steps for the prevention, control or abatement of air pollution in such areas;
- To lay down, modify or annual effluent standards for sewage and trade effluents and for the quality of receiving waters (not being water in an inter-state stream) resulting from discharge of effluents and to classify waters of the state;
- To lay down, in consultation with the Central Board and having regard to the standards for the quality of air laid down by the Central Board, standards for emission of air pollutants in the atmosphere from industrial plant and automobiles or for the discharge of any air pollutant into the atmosphere from any other source whatsoever not being a ship or an aircraft;
- To evolve economical and reliable methods of treatment of sewage and trade effluents having regard to the peculiar conditions of soils, climate and water resources of different regions and more specifically the prevailing flow characteristics of water in streams and wells which render it impossible to attain even the minimum degree of dilution;
- To evolve methods of utilization of sewage and suitable trade effluents in agriculture or other utilities;
- To evolve efficient methods of disposal of sewage and trade effluent on land, as are necessary on account of the predominant conditions of scant stream flows that do not provide for major part of the year the minimum degree of dilution;
- To lay down standards of treatment of sewage and trade effluents to be discharged in any particular stream by taking into account the minimum fair-weather dilution available in that stream and the tolerance limits of pollution permissible in the water of the stream, after the discharge of such effluents;
- To make, vary or revoke any order for prevention, control or abatement of discharge of waste into streams or wells and requiring any person concerned to construct new systems for the disposal of sewage and trade effluents or to modify, alter or extend any such existing system or to adopt such remedial measures as are necessary to prevent control or abate water pollution;
- To lay down effluent standards to be complied with by persons while causing discharge of sewage or sullage or both, and to lay down, modify or annual effluent standards for the sewage and trade effluent;
- To advice the State Government with respect to the suitability of the any premises or location of any industry, which is likely to cause air pollution or likely to pollute a stream or well;
- To perform such other functions as may be prescribed or as may, from time to

time, be entrusted to it by the Central Board or the State Government; and

- To do such other things and to perform such other acts as it may think necessary for the proper discharge of its functions and generally for the purpose of carrying into effect the purpose of the Air Act.

**The major activities of the HSPCB comprise the following:**

- Consent to establish (CTE) and consent to operate (CTO) are granted by the Haryana State Pollution Control Board under the mandate of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
- The Board has categorized industrial units and other projects under red, orange, green and white categories on the direction of the CPCB, based upon their Pollution potential. Red, Orange and Green category of industries are required to obtain consent to establish and consent to operate whereas, white category of less polluting industries are exempted from the consent management.
- The Board has also been entrusted the duty for grant of authorization/registration under various waste management rules notified under the Environment Protection Act, 1986.
- Applications for consent to establish and consent to operate under the provisions of the Water Act, 1974, Air Act, 1981 and all applications for authorization under the Bio-Medical Waste Management Rules, 2016, Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 are being received and processed through online consent management system (OCMMS) via the Haryana Enterprise Promotion Centre (HEPC) portal. Consent to establish or operate is granted only to those units which install the adequate pollution control devices to comply with the prescribed standards, as the case may be.
- The CPCB has prepared a central portal for processing the authorization/ registration applications of industrial (recycler) units covered under the EPR obligations under Battery Waste Management Rules, 2022 (as amended till date) and the applications pertaining to the State of Haryana are being dealt by the HSPCB on the above central portal.
- The CPCB has prepared a central portal for processing the authorization/ registration applications of the industrial units covered under the EPR obligations under the Plastic Waste Management Rules, 2016 (as amended till date) and applications pertaining to the State of Haryana are being dealt by the HSPCB on the above central portal.
- Clearances are given only after ensuring the compliance of requirements for control of pollution and waste management by the units. Monitoring and inspections are done form time to time to ensure compliance of the prescribed standards for discharge of environmental pollutants.
- The Board has formulated an inspection policy in year 2016 (amended from time to time) regarding inspection of industries/ projects by the officers of the Board for implementation of various Environmental Acts/Rules, to regulate the inspection of the industries by the Board officials. Due to implementation of the

inspection policy, inspection of industries has been minimized and thrust is being given to online monitoring system.

- The Board is conducting close monitoring of ambient air quality in the State at all District Head Quarters through Continuous Ambient Air Quality Monitoring Stations (CAAQMS).
- The Board is collecting monthly water samples at 197 points in drains/ rivers to measure the pollution level. The results of monitoring are uploaded on the website of the Board, in public domain. The concerned departments are conveyed about the polluting sources generating polluted effluent within their jurisdiction and are being persuaded to prepare the action plans to control / stop the pollution.
- The Board is collecting ground water samples on half yearly basis at 167 points to measure the water quality. The results of monitoring are uploaded on the website of the Board, in public domain.
- Water bodies in the State are being monitored monthly at 65 locations under National Water Monitoring Programme (NWMP) scheme. These locations are being monitored to ascertain the quality of water throughout the State of Haryana. The result of the analysis of water samples of these water bodies are submitted to the Central Pollution Control Board and also uploaded on the online portal of the CPCB. The data of analysis report is used by the CPCB to calculate the water quality index.
- The Board is conducting regular monitoring of the STPs/ CETPs every month through online mode as well as physical samples are also collected. The State of Haryana have installed 183 STPs of 2296 MLD capacity to treat the sewage generated in various towns. Beside these, 23 Common Effluent Treatment Plants (CETPs) with treatment capacity of 215 MLD have been set up by concerned Departments/Agencies to treat the effluent generated in industrial estates. Prosecution action is initiated against the responsible officers, if results of any sample is found exceeding the prescribed limits and environment compensation is also imposed on the defaulting departments, as per NGT directions. The compiled results of the analysis reports are uploaded on the website of the Board, in public domain. The data of the online monitoring devices are also displayed, in public domain.
- The Board has issued direction for installation of online monitoring systems to all 17 category highly polluting industries, Common Treatment and Disposal Facilities (CTDF), all large and medium scale water polluting industries and sewage treatment plants in Yamuna catchment area, all air polluting red category industries in NCR area, all grossly polluting industries (GPI) falling in the NCR and Yamuna catchment area.
- Currently 956 industries/units including Common Treatment and Disposal Facilities (CTDF) and Sewage Treatment Plants have installed online monitoring devices and 945 have already started displaying online monitoring data through cloud server hired by them and central software of CPCB/HSPCB.
- Closure action is also taken under the Water Act, 1974 /Air Act, 1981 / EP Act, 1986/ CAQM direction against non-complying units.

- Awareness programmes are organized on various occasions by associating Industrial Associations, NGOs, Eco Clubs & other stake holders to sensitize the general public on environmental issues.
  - Training program was organized by the Department of Environment, Forest & Wildlife and the HSPCB for the Deputy Commissioners and other senior district officers, for acquiring requisite knowledge to oversee the implementation of District Environment Plans, on 26.06.2023 at the Haryana Institute of Public Administration, Gurugram.
  - Interaction meetings are being organized from time to time with various industrial associations to guide the industries about provisions and requirements of the applicable Acts/Rules and Policies of the Board and about the latest technologies available for abatement of pollution.
  - Publicity campaigns are launched by the Board, by way of publishing the advertisements in print and electronic media about harmful effects of burning of wheat stubble and paddy straw, for creating awareness amongst the farmers.
  - Apart from district level functions, the state level function of environment day is also organized every year on 5<sup>th</sup> June with wide publicity through print and electronic media.
  - Production, stocking, distribution, sale & use of single use plastic (SUP) items have been banned w.e.f. 01.07.2022, in compliance of the MoEF & CC notification dated 12.08.2021. In order to sensitize the general public regarding the SUP ban the Board has published various notices for prohibiting Production, stocking, distribution, Sale & use of Single use Plastic (SUP) items through newspapers. Apart from this, wide publicity has been done through radio jingles, mass awareness campaigns, banners etc. District level & State Level awareness programme on Beat Plastic Pollution and alternatives available was conducted in Yamuna Nagar in months of May & June 2023 and subsequently also during 2025.
  - For proper implementation of the Bio Medical Waste (Management and Handling) Rules, 1998/2016, 11 service providers have been authorized to facilitate the healthcare units of the State for scientific disposal of bio medical waste in the Common Bio Medical Waste Treatment & Disposal Facilities.
- 3. Broad details on which the budget estimates for the current year are based along with the budget estimates head wise.**

**RECEIPT HEAD:**

Under the Receipts Head Rs.116.44 crore for the year 2023-24 has been estimated and the details are as under: -

| <b>Budget Estimates for current year i.e. 2023-24<br/>(A) Receipts</b> | <b>Amount<br/>(in Crore)</b> |
|--|------------------------------|
| Samples Testing Fee  | 2.00                         |
| Consent Fee (Water)  | 28.00                        |
| Consent Fee (Air)  | 32.00                        |

|  |               |
|--|---------------|
| NOC Fees   | 8.50          |
| Public Hearing   | 0.38          |
| For feature of performance security  | 0.10          |
| Authorization fee/Recognition fee/Appeal fee/Right to Information fee/ Misc. receipt | 0.80          |
| Cess receipts (GOI)  | 0.30          |
| Interest on deposits   | 42.00         |
| Refund in Income Tax   | 0.00          |
| Grant-in-Aid from Central Pollution Control Board/CAAQMS                             | 2.36          |
| <b>Total</b>   | <b>116.44</b> |

Under the Receipts Head Rs.139.80 crore for the year 2024-25 has been estimated and the details are as under: -

| <b>Budget Estimates for current year i.e. 2024-25</b>                               | <b>Amount</b>     |
|---|-------------------|
| <b>(A) Receipts</b>   | <b>(in Crore)</b> |
| Samples Testing Fee   | 2.00              |
| Consent Fee (Water)   | 28.00             |
| Consent Fee (Air)   | 32.00             |
| NOC Fees  | 10.00             |
| Public Hearing  | 0.40              |
| For feature of performance security   | 0.10              |
| Authorization fee/Recognition fee/Appeal fee/Right to Information fee/Misc. receipt | 2.00              |
| Cess receipts (GOI)   | 0.30              |
| Interest on deposits  | 65.00             |
| Refund in Income Tax  | 0.00              |
| Grant-in-Aid from Central Pollution Control Board/NAMP                              | 0.00              |
| <b>Total</b>  | <b>139.80</b>     |

**EXPENDITURE HEAD:**

A provision of Rs. 101.87 crore has been made under the expenditure head for the year 2023-24 and the constituents of expenditure are as follows: -

| <b><u>(B) Expenditure</u></b>   |                   |
|---|-------------------|
| <b><u>SALARIES</u></b>  | <b>Amount</b>     |
|   | <b>(in Crore)</b> |
| Pay and Allowances for Technical/Scientific Staff & Ministerial Staff | 32.49             |
| Medical Expenses for Technical/Scientific Staff & Ministerial Staff   | 0.50              |

|   |               |
|---|---------------|
| Travelling Allowance for Technical/Scientific Staff & Ministerial Staff   | 0.20          |
| <b><u>OFFICE EXPENSSE</u></b>   |               |
| Office Expenses   | 15.61         |
| Legal Expenses  | 0.70          |
| Furniture and fixture   | 0.75          |
| Machinery and Equipments  | 0.55          |
| Computerization of Office   | 1.00          |
| Purchase of Vehicles  | 2.00          |
| Income Tax  | 0.00          |
| Strengthening of existing laboratory and setting up of additional laboratory/Library Books  | 5.00          |
| <b>Purchase of new CAQMS</b>  | 5.00          |
| <b>Equipment for Ambient Air Monitoring &amp; stack monitoring Kit</b>  | 1.00          |
| <b>Development /Extension Activities (advertisement publicity on environment awareness, research &amp; development, Seminar training)</b> | 4.00          |
| <b>Grants-in-aid (CPCB) for 5 CAAQMS</b>  | 2.36          |
| <b>Grants-in-aid (Air Ambient)</b>  | 0.64          |
| Construction of Building/   | 30.00         |
| Eco Clubs/Environment Awareness Govt. of India/State govt. HSPCB  | 0.00          |
| Loans and Advances to Staff   | 0.07          |
| <b>Total</b>  | <b>101.87</b> |

A provision of Rs. 107.12 crore has been made under the expenditure head for the year 2024-25 and the constituents of expenditure are as follows: -

|   |                            |
|---|----------------------------|
| <b><u>(B) Expenditure</u></b>   |                            |
| <b><u>SALARIES</u></b>  | <b>Amount<br/>(in Cr.)</b> |
| Pay and Allowances for Technical/Scientific Staff & Ministerial Staff   | 37.94                      |
| Medical Expenses for Technical/Scientific Staff & Ministerial Staff     | 0.55                       |
| Travelling Allowance for Technical/Scientific Staff & Ministerial Staff | 0.20                       |
| <b><u>OFFICE EXPENSSE</u></b>   |                            |
| Office Expenses   | 13.71                      |
| Legal Expenses  | 0.80                       |
| Furniture and fixture   | 0.60                       |
| Machinery and Equipments  | 0.70                       |

|  |               |
|--|---------------|
| Computerization of Office  | 1.30          |
| Purchase of Vehicles   | 0.50          |
| Income Tax   | 0.00          |
| Strengthening of existing laboratory and setting up of additional laboratory/Library Books                                     | 5.00          |
| Purchase of new CAQMS  | 0.00          |
| Equipment for Ambient Air Monitoring & stack monitoring Kit  | 3.25          |
| Development /Extension Activities (advertisement publicity on environment awareness, research & development, Seminar training) | 2.50          |
| Construction of Building/  | 40.00         |
| Eco Clubs/Environment Awareness Govt. of India/State govt. HSPCB   | 0.00          |
| Loans and Advances to Staff  | 0.07          |
| <b>Total</b>   | <b>107.12</b> |

Note: The increase in expenditure is due to creation of additional posts and opening of new offices of Regional offices at Ambala, Bhiwani, Charkhi Dadri, Kurukshetra, Palwal, Nuh and Karnal.

**4. Volume of work in the HPCB and its subordinate offices covering the period of budget estimates. The budget estimates for the last four years head-wise may also be supplied.**

Details of Volume of work in the HPCB and its subordinate offices covering the period of budget estimates is Given as under: -

The status of industries/projects covered under the Red, Orange and Green categories (as on 31.03.2024) is given as under: -

| Category     | Red         | Orange       | Green       | White       | Total        |
|--------------|-------------|--------------|-------------|-------------|--------------|
| <b>Total</b> | <b>3491</b> | <b>11298</b> | <b>3126</b> | <b>1119</b> | <b>19034</b> |

The Status of applications of CTO/ CTE/ Authorization/ Registration decided during 01.04.2024 to 31.03.2025 is as under: -

| Sr. No | Name of clearance                    | Applications received | Applications granted | Applications refused | Applications pending |
|--------|--------------------------------------|-----------------------|----------------------|----------------------|----------------------|
| 1.     | Consent to establish (CTE)           | 3478                  | 2441                 | 1036                 | 1                    |
| 2.     | Consent to operate (CTO)             | 5987                  | 4908                 | 1075                 | 4                    |
| 3.     | Authorization under BMW Rules, 2016  | 2039                  | 1262                 | 777                  | 0                    |
| 4.     | Authorization under HOWM Rules, 2016 | 2766                  | 2035                 | 731                  | 0                    |

The Status of mandatory inspection during 01.04.2023 to 31.03.2025 is given as under: -

| Year | 2023-24 | 2024-25 |
|------|---------|---------|
|------|---------|---------|

|                                       |      |      |
|---------------------------------------|------|------|
| No. of mandatory inspection conducted | 3901 | 2607 |
|---------------------------------------|------|------|

The details of Closure Orders (as on 31.03.2024) issued during the year 2023-24, against the defaulting units due to non-compliance under the above said Acts is given as under: -

| No. of units issued closure order under the EP Act, 1986 | No. of units issued closure order under the Water Act, 1974 | No. of units issued closure order under the Air Act, 1981 | No. of units issued closure order jointly under the Water & Air Acts | Total No. units issued closure order |
|--|---|---|--|--------------------------------------|
| 15   | 74  | 105   | 400  | 594                                  |

**RECEIPT HEADS:**

The Budget Estimates under the Receipt Heads, for the Financial Years 2022-23, 2023-24, 2024-25 and 2025-26 are as under:

| Year   | 2022-23           | 2023-24           | 2024-25           | 2025-26           |
|--|-------------------|-------------------|-------------------|-------------------|
| (A) Receipts   | Amount (in Crore) | Amount (in Crore) | Amount (in Crore) | Amount (in Crore) |
| Samples Testing Fee  | 1.80              | 2.00              | 2.00              | 2.00              |
| Consent Fee (Water)  | 24.70             | 28.00             | 28.00             | 30.00             |
| Consent Fee (Air)  | 22.00             | 32.00             | 32.00             | 32.00             |
| NOC Fees   | 4.90              | 8.50              | 10.00             | 10.00             |
| Public Hearing   | 0.38              | 0.38              | 0.40              | 0.40              |
| Forfeiture of performance security   | 0.00              | 0.10              | 0.10              | 0.25              |
| Authorization fee/Recognition fee/ Appeal fee/Right to Information fee/Misc. receipt | 2.00              | 0.80              | 2.00              | 0.05              |
| Cess receipts (GOI)  | 0.00              | 0.30              | 0.30              | 0.10              |
| Interest on deposits   | 40.00             | 42.00             | 65.00             | 80.00             |
| Refund in Income Tax   | 0.00              | 0.00              | 0.00              | 0.00              |
| Grant-in-Aid from Central Pollution Control Board/CAAQMS                             | 2.36              | 2.36              | 0.00              | 0.00              |
| <b>Total</b>   | <b>98.14</b>      | <b>116.44</b>     | <b>139.80</b>     | <b>154.80</b>     |

5. The details of all the Central and State Scheme or projects which the Department has undertaken. (the names and details of the Scheme, the estimate of expenditure and period within which likely to be completed, yield if any, progress made to date, should be stated)

The HSPCB is a regulatory body responsible for implementing the environmental laws/ regulations, for which it receives no grant or funds from the central or state Governments. As such no central and state scheme is undertaken.

In view of the above facts, no expenditure is estimated, therefore no period for

completion is stipulated and no progress is being monitored in this regard by the board.

**6. Actual expenditure incurred under each sub-head of estimates during the preceding four years.**

The details of Actual expenditure incurred during the preceding four years is given as under: -

| <u>Year</u>  | <u>2021-22</u>               | <u>2022-23</u>               | <u>2023-24</u>               | <u>2024-25</u>               |
|--|------------------------------|------------------------------|------------------------------|------------------------------|
| <b><u>(B) Expenditure</u></b>  |                              |                              |                              |                              |
| <b><u>SALARIES</u></b>   | <b>Amount<br/>(in Crore)</b> | <b>Amount<br/>(in Crore)</b> | <b>Amount<br/>(in Crore)</b> | <b>Amount<br/>(in Crore)</b> |
| Pay and Allowances for Technical/Scientific Staff & Ministerial Staff  | 28.93                        | 29.49                        | 26.78                        | 29.84                        |
| Medical Expenses for Technical/Scientific Staff & Ministerial Staff  | 0.45                         | 0.60                         | 0.50                         | 0.55                         |
| Travelling Allowance for Technical/Scientific Staff & Ministerial Staff  | 0.11                         | 0.20                         | 0.13                         | 0.12                         |
| <b><u>OFFICE EXPENSSE</u></b>  |                              |                              |                              |                              |
| Office Expenses  | 7.93                         | 13.47                        | 12.80                        | 14.80                        |
| Legal Expenses   | 0.35                         | 0.64                         | 0.37                         | 0.78                         |
| Furniture and fixture  | 0.62                         | 0.50                         | 0.65                         | 0.58                         |
| Machinery and Equipment  | 0.05                         | 0.50                         | 0.55                         | 0.65                         |
| Computerization of Office  | 0.21                         | 0.73                         | 1.00                         | 0.33                         |
| Purchase of Vehicles   | 0.00                         | 0.79                         | 0.91                         | 0.00                         |
| Income Tax   | 0.00                         | 0.00                         | 0.00                         | 0.00                         |
| Strengthening of existing laboratory and setting up of additional laboratory/ Library Books                                    | <b>0.00</b>                  | 1.00                         | 2.85                         | 2.14                         |
| Purchase of new CAQMS  | 0.88                         | 0.00                         | 0.00                         | 0.00                         |
| Equipment for Ambient Air Monitoring & stack monitoring Kit  | 0.00                         | 0.00                         | 0.00                         | 0.07                         |
| Development /Extension Activities (advertisement publicity on environment awareness, research & development, Seminar training) | 1.35                         | 2.93                         | 1.57                         | 2.22                         |

|   |              |              |              |              |
|---|--------------|--------------|--------------|--------------|
| Grants-in-aid from CPCB (CAAQMS)                                  | 0.00         | 1.04         | 0.43         | 0.00         |
| Grants-in-aid from CPCB (General)                                 | 1.91         | 2.49         | 0.00         | 0.00         |
| Grants-in-aid from CPCB (Air Ambient Quality)                     | 0.00         | 0.00         | 0.64         | 0.00         |
| Construction of Building  | 6.23         | 36.59        | 34.30        | 3.88         |
| Eco Clubs/ Environment Awareness Govt. of India/State govt. HSPCB | 0.00         | 0.00         | 0.00         | 0.00         |
| Loans and Advances to Staff                                       | 0.04         | 0.06         | 0.07         | 0.04         |
| <b>Total</b>  | <b>49.06</b> | <b>91.03</b> | <b>83.55</b> | <b>56.00</b> |

**7. Reasons for variations, if any, between the actual of the past four years and the current estimates.**

Reasons for such variation are mainly due to the payments to be made in the current year on account of;

- i. Pay & Allowances, to the new staff recruited recently through HSSC against vacant posts
- ii. Repair and Maintenance, to the National Building Construction Corporation, New Delhi.
- iii. Hiring of more vehicles, to the Vendors,
- iv. Purchase of Plots and construction thereon for residential complex and building for various Regional Offices in the State, etc.

**8. Annual reports of the Department/ Board relating to the State in respect of environment, if any issued by the Department on its working.**

The Board is mandated to prepare its annual report as per Section 39 of Water Act, 1974 and Section 35 of Air Act, 1981. The annual report of HSPCB for the year 2018-2019 has been sent to the Government with the request to lay down the same before Haryana Vidhan Sabha. The annual report for the year 2019-20, 2020-21, 2021-22 and 2022-23 has been sent to Government and intimation regarding placing annual reports before Haryana Vidhan Sabha is yet to be received. The annual report for the year 2023-24 and 2024-25 are under preparation.

**9. Acts and Rules concerning the Department/Board.**

Various Environmental Acts and Rules being implemented by the Board website link are given as under: -

|    | <b>Act/Rule</b>  | <b>Website Link</b>   |
|----|--|---|
| 1. | The Water (Prevention and Control of Pollution) Act, 1974 (as amended) | <a href="https://hspcb.org.in/page/water-acts- rules">https://hspcb.org.in/page/water-acts- rules</a> |
| 2. | The Water (Prevention & Control of Pollution) Rules 1978 (as amended)  | <a href="https://hspcb.org.in/page/water-acts- rules">https://hspcb.org.in/page/water-acts- rules</a> |

|     |  |   |
|-----|--|---|
| 3.  | The Air (Prevention & Control of Pollution) Act, 1981 (as amended)   | <a href="https://hspcb.org.in/page/air-acts- rules">https://hspcb.org.in/page/air-acts- rules</a>   |
| 4.  | The Air (Prevention & Control of Pollution) Rules, 1983 (as amended)   | <a href="https://hspcb.org.in/page/air-acts- rules">https://hspcb.org.in/page/air-acts- rules</a>   |
| 5.  | The Environment (Protection) Act, 1986 (as amended)  | <a href="https://hspcb.org.in/page/environment -protection-acts-rules">https://hspcb.org.in/page/environment -protection-acts-rules</a>           |
| 6.  | The Environment (Protection) Rules, 1986 (as amended)  | <a href="https://hspcb.org.in/page/environment -protection-acts-rules">https://hspcb.org.in/page/environment -protection-acts-rules</a>           |
| 7.  | The Hazardous Wastes (Management and Transboundary Movement) Rules, 2016 (as amended)  | <a href="https://hspcb.org.in/viewall/hazardous -waste-management-rules">https://hspcb.org.in/viewall/hazardous -waste-management-rules</a>       |
| 8.  | The Biomedical Waste (Management) Rules, 2016 (as amended)   | <a href="https://hspcb.org.in/viewall/bio-medical-waste-rules">https://hspcb.org.in/viewall/bio-medical-waste-rules</a>                           |
| 9.  | The Plastics Waste (Management) Rules, 2016 (as amended)   | <a href="https://hspcb.org.in/page/plastic- waste-mgt">https://hspcb.org.in/page/plastic- waste-mgt</a>   |
| 10. | The Solid Waste (Management) Rules, 2016 (as amended)  | <a href="https://hspcb.org.in/viewall/solid- waste-rules">https://hspcb.org.in/viewall/solid- waste-rules</a>                                     |
| 11. | The E-waste (Management) Rules, 2016 (as amended)  | <a href="https://hspcb.org.in/viewall/ewaste- rules">https://hspcb.org.in/viewall/ewaste- rules</a>   |
| 12. | The Battery Waste Management Rules, 2022 (as amended)  | <a href="https://hspcb.org.in/viewall/battery- waste-management-rules">https://hspcb.org.in/viewall/battery- waste-management-rules</a>           |
| 13. | The Noise Pollution (Regulation and Control) Rules, 2000 (as amended)  | <a href="https://hspcb.org.in/page/noise-acts- rules">https://hspcb.org.in/page/noise-acts- rules</a>   |
| 14. | Environment Impact Assessment Notification 2006 (as amended)   | <a href="https://hspcb.org.in/uploads/category/ eia_2006_669568c04ff99.pdf">https://hspcb.org.in/uploads/category/ eia_2006_669568c04ff99.pdf</a> |
| 15. | Notification dated 07.05.1992 issued by MoEF & CC under EPA, 1986 restricting certain activities in specified area of Aravalli Range | <a href="https://hspcb.org.in/page/aravali- notification">https://hspcb.org.in/page/aravali- notification</a>                                     |

**10. Documents pertaining to current State's five years plan programme relating to Department and their implantation.**

This Board does not deal with the State's five-year plan, therefore no documents maintained by the Board in this regard.

**11. Estimate submitted by the Department from different heads.**

It is submitted that in compliance to Section 38 of the Water (Prevention and Control of Pollution) Act, 1974, this board, being a statutory and self-funded body, prepares its own budget estimates for approval of its board of Directors and forwards such duly approved budget estimates to the Haryana Environment & Climate change Department every year.

**12. Amount sanctioned for Department.**

It is submitted that in compliance to Section 38 of the Water (Prevention and Control of Pollution) Act, 1974, this board, being a statutory and self-funded body, prepares

its own budget estimates for approval of its board of Directors and forwards such duly approved budget estimates to the Haryana Environment & Climate change Department every year.

**13. Amount received.**

It is submitted that in compliance to Section 38 of the Water (Prevention and Control of Pollution) Act, 1974, this board, being a statutory and self-funded body, prepares its own budget estimates for approval of its board of Directors and forwards such duly approved budget estimates to the Haryana Environment & Climate change Department every year.

**14. Actual received by Department.**

It is submitted that in compliance to Section 38 of the Water (Prevention and Control of Pollution) Act, 1974, this board, being a statutory and self-funded body, prepares its own budget estimates for approval of its board of Directors and forwards such duly approved budget estimates to the Haryana Environment & Climate change Department every year.

**15. Utilization of money by these Department**

It is submitted that in compliance to Section 38 of the Water (Prevention and Control of Pollution) Act, 1974, this board, being a statutory and self-funded body, prepares its own budget estimates for approval of its board of Directors and forwards such duly approved budget estimates to the Haryana Environment & Climate change Department every year.

**16. All the Central and state policies for Environment, Forest and Wildlife Department.**

Central Acts of Environment and State Rules framed under Environment acts is being implemented by HSPCB.

**17. The detail of awareness programme conducted by the department and its subordinate department/Boards about the pollution issues and its remedies. The Department wise and district wise details should be supplied.**

The details of awareness programmes organized, Region-wise during the year 2023-24, is as under: -

| Year                                  | 2022-23 | 2023-24 |
|---------------------------------------|---------|---------|
| No. of Awareness Programmes Organized | 150     | 188     |

**18. The details of penalty/fine imposed by Env., F&WL Department and its subordinate department/Boards on various Government Departments on pollution issue alongwith details of the issue on which the penalty/fine imposed, the details of penalty/ fine paid by concerned departments and details of the defaulters alongwith reason.**

As per provisions of Water act 1974 and Air Act 1981, State Pollution Control Board is not empowered to impose penalty/fine. However, on directions of Hon'ble NGT, environment compensation is being imposed on the defaulting units. The details of environment compensation imposed on various Government Departments are attached at **Annexure-A**.

**OBSERVATIONS/RECOMMENDATION OF THE COMMITTEE**

1. The Committee discussed the matter regarding pollution from road side dust raised and sought the details regarding action taken by board and also details to be provided regarding pollution caused by dust, industries and farming.
2. The Committee discussed the matter regarding stubble burning raised and sought the details from the department regarding incentive provided to farmers.
3. The Committee analyzed the matter regarding ETP provided by the industries for preliminary treatment raised and sought the details regarding number of industries required to install ETP and number of industries actually installed ETP.
4. The Committee discussed the matter regarding boilers and sought the details regarding online boiler and environment standards for establishing any industries and periodicity of inspection.
5. The Committee scrutinized the matter regarding state action plan for control of water pollution in Yamuna and Ghaggar river and status of installation of STP at Yamuna Nagar raised and sought the details in this regard.
6. The Committee discussed the issue regarding fine imposed by Board on the industries during last three years and sought the details in this regard.
7. The Committee pondered over the matter regarding industries engaged in manufacturing plastic and sought the details in this regard.
8. The Committee debated over the issue regarding pollution in the nearby 8 villages of Kanakwal Refinery raised and sought the details regarding installation of instrument in the nearby villages of Kanakwal Refinery to show level of pollution.
9. The Committee discussed the matter regarding pollution from road side dust raised and details to be provided regarding action taken by board and also sought the details regarding SCN and fine imposed.
10. The Committee observed that there is no action being taken against firms not following pollution guidelines. Therefore, the Committee strongly recommended that department should take strict action against such firms alongwith hefty fines.
11. Committee also recommends that the awareness programmes should be in public places like markets etc. and there should be a rule/act be decided for awareness programmes with report submission.
12. The Committee observed that there is no proper monitoring & checks of STPs of state. Hence, the Committee recommends that there should be proper monitoring of STPs of state and cameras should be installed and control room should be there.
13. The Committee sought that what steps have been taken by the department to prevent plastic waste in the state? And sought complete information regarding the challans issued by the department in this regard and the recoveries made from them in the last three years.

The committee framed the following questionnaire for the Environment, Forests & Wildlife Department and Haryana State Pollution Control Board –

1. Report regarding to provide a list of programs organized on the occasion of World Environment Day, 2025?

2. Report on details of criteria, process, method of disposal of different types of waste?
3. Report on work done regarding turning waste into tangible useful products? Give brief detail of the measures taken in this regard, if any?
4. What measures are being taken to stop/ban the use of single use plastic/polythene? What challenges are being faced by the department in this regard?
5. Action Taken Report on the recommendations of the Subject Committee on Environment and Pollution by the HPSCB.

**Reply received from Environment, Forest Department and HSPCB**

1. **Report regarding to provide a list of programs organized on the occasion of World Environment Day, 2025?**

**Environment Department:**

World Environment Day, 2025 was celebrated on 5 June 2025 by Environment department wherein 514 plants were distributed at Panchkula to the general public for creating awareness among masses and promote the spirit of tree plantation. In this reference, advertisement (in English & Hindi) as approved by Hon'ble Chief Minister, Haryana were published in the daily newspapers. Also, radio jingle was also broadcasted on radio channel for public appeal regarding minimum use of plastic bags and use jute bags instead to save our environment from pollution.

**HSPCB:**

The theme of this year's World Environment Day was "Ending Plastic Pollution Globally. As per the directions received from MOEF&CC, a pre-campaign was held starting from 22nd May to 5th June, 2025 with main event being held on World Environment Day.

A state level programme was also conducted in Charkhi Dadri in presence of Hon'ble CM, Haryana and Hon'ble Environment Minister, Haryana.

During this time period, around 90 plantation drive (in co-ordination with Industrial associations) and awareness programmes (in association with school and higher education) were conducted on district level in which approximately 20000 persons participated and around 42000 plants/trees were planted. Keeping this year theme in mind and to make state plastic free and to aware people, approx. 15000 cloth/Jute bags were also distributed among students, workers and general public etc. The list of programs organized by HSPCB on the occasion of World Environment Day, 2025 is attached at Annexure- I.

**Forest Department:**

World Environment Day was celebrated in Dadri. Hon'ble Chief Minister of Haryana was Chief Guest and launched Ek ped maa ke naam (2.0). Hon'ble CM has also Launched Miyawaki plantation and also Launched Aravalli green wall project. Also in alignment with directives from the Government of Haryana, special pujas (ritual worship) dedicated to Pranvayu Devta (the deity representing

life-giving air) were conducted across all forest ranges under the six divisions of the West Circle at 43 locations. List of programs organized by Forest Department on the occasion of World Environment Day, 2025 is attached at Annexure- II.

**2. Report on details of criteria, process, method of disposal of different types of waste?**

**HSPCB:**

Details of criteria, process, method of disposal of different types of waste is given as under-

| S. No. | Name of Waste Rules                                      | Annexed Details of criteria, process, method of disposal |
|--------|--|--|
| 1.     | Solid Waste Management Rules, 2016 (as amended)          | Annexure- III  |
| 2.     | Biomedical Waste Management Rules, 2016 (as amended)     | Annexure-IV  |
| 3.     | Plastic Waste Management Rules, 2016 (as amended)        | Annexure-V   |
| 4.     | Construction and Demolition Waste Management Rules, 2016 | Annexure-VI  |
| 5.     | Hazardous Waste Management Rules 2016(as amended)        | Annexure-VII   |
| 6.     | E-Waste Management Rules 2018 (as amended)               | Annexure-VIII  |
| 7.     | Battery Waste Management Rules, 2022 (as amended)        | Annexure-IX  |

**3. Report on work done regarding turning waste into tangible useful products? Give brief detail of the measures taken in this regard, if any?**

**HSPCB:**

The details of turning of various type of waste into useful products is attached an Annexure-X.

**4. What measures are being taken to stop/ban the use of single use plastic/polythene? What challenges are being faced by the department in this regard?**

**HSPCB:**

Govt of Haryana Urban Local Body Department vide notification dated 25.02.2022 in lieu of notification of MOEF dated 12.08.2021, prohibited single use plastic (SUP) items such as ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration; plates, cups, glasses, cutlery such as forks, spoons, knives, straw,

trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers. Moreover, the Govt. of Haryana, Environment Department vide letter dated 06.06.2018 has passed the directions not to use plastic bottles in the Govt. offices. With regard to banned items, the State Pollution Control Board have issued several directions to concerned designated officers/authorities for implementation and taking the action against the violators. Also, advertisements in the newspaper have been published in this regard. However, even after doing necessary efforts, the prohibited single use items are still observed in the State. This is the basic challenge in front of the State Govt. In order to stop/ban the single use plastic 3569 inspections conducted and 3225 challan issued and an amount of Rs. 58.96 Lakhs (Approx.) fine imposed by designated officer of ULBD & HSPCB during the period from 04.12.2024 to 10.06.2025, on the violators found with ban single use plastic items.

Directorate of Environment and Climate Change Department Haryana vide office order dated 17.03.2025 disbursed an amount of Rs. 28 Lakhs to the Regional Officer, Gurugram (North), HSPCB, to organize the programme related to plastic ban under state scheme Environment Training Education and awareness programme being run by the Environment Department.

Hon'ble Environment & Forest Minister to Government of Haryana has taken meeting of officers of the Board on 22.05.2025 and directed to strict action on plastic manufacturing unit and also directed to implement the notification of ban of single use plastic in true letter and spirit.

Additional Chief Secretary to Government of Haryana has taken a meeting on 19.05.2025 & 31.05.2025 with NGO (One Stage) alongwith officers of District Administration and HSPCB to earmark a specific area in Gurugram as a pilot project for implementation of complete ban on single use plastic so that the same could be replicated in other areas.

**Challenges faced by the Board:**

It has also been observed that the state Govt. vide notification dated 25.02.2022 has authorized 24 officers of different Govt. agencies to compound any offence punishable under the Garbage Control Act, but all designated officers are not taking action against the violators even after issuance of directions to individuals by the State Pollution Control Board. Therefore, matter may be discussed jointly with all concerned authorities at higher level to find out the permanent solution for facing out the single use prohibited plastic items.

**5. Action Taken on the recommendation of the Subject Committee on Environment and Pollution by the Board:**

| Sr. No. | Recommendation of Subject Committee | Remarks/ Comments of Department/Board  |
|---------|-------------------------------------|--|
| 1       | The Committee discussed the matter  | Action Plan for Abatement of Dust Pollution from Roads and Open Areas in NCR Haryana prepared by Urban Local Bodies is |

|   |  |   |
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|   | <p>regarding pollution from road side dust raised and details to be provided regarding action taken by board and also details to be provided regarding pollution caused by dust, industries and farming.</p> | <p>enclosed herewith <b>as Annexure-I.</b></p> <p>The Haryana State Pollution Control Board (HSPCB) and Urban Local Bodies (ULBs) have taken several steps to control roadside dust pollution:</p> <p><b>1. Road Sweeping &amp; Maintenance:</b> ULBs use mechanized sweepers and water sprinklers on main roads to reduce dust resuspension, especially during winter.</p> <p><b>2. Use of Dust Suppressants:</b> Dust suppressant chemicals are sprayed on roads and open areas to settle loose dust and reduce PM10 levels.</p> <p><b>3. Green Buffer Development:</b> Dust-prone and unpaved areas are being converted into green spaces or beautified zones to reduce dust sources through departmental coordination involving forestry and municipal agencies.</p> <p><b>4. Urban Road Redevelopment Strategy (2025)</b></p> <p><b>Model Road Stretch Development</b></p> <p>In July 2025, Haryana unveiled a roadmap where each road-owning agency must create at least one "model road" integrated with CAQM's standard framework. This includes greening medians, paving shoulders, and proper sidewalks. Target cities: Gurugram, Faridabad, and Sonipat.</p>   |
| 2 | <p>The Committee discussed the matter regarding stubble burning raised and details to be provided regarding incentive provided to farmers.</p>   | <p>Agriculture and farmer development department has issued scheme for regarding incentive to be provided to farmers. Financial Incentive @ Rs. 1000/- per acre for in-situ/ex-situ management of paddy crop residue, incentive @ Rs. 7000/- per acre for diversification of paddy area with alternative crops under Mera Pani Meri Virasat scheme, Incentive @ Rs. 4000/- per acre for adoption of direct sowing of rice is being provided to farmers. Another incentive of Rs. 1,00,000/- and Rs. 50,000/- is being given to the panchayats which perform and switch from red zone (having farm fires more than 5 in the previous year) and yellow zone (having farm fires from 2 to 5 in the previous year) to green zone (having farm fires 0 or maximum 1), respectively.</p> <p>Now for the year 2025-26, the state of Haryana further increases the incentives @ Rs. 1200/- from Rs. 1000/-per acre for in-situ/ex-situ management of paddy crop residue, incentive @ Rs. 8000/- from Rs.7000/- per acre for diversification of paddy area with alternative crops under Mera Pani Meri Virasat scheme, Incentive @ Rs. 4500/- from Rs. 4000/- per acre for adoption of direct sowing of rice is being provided to farmers.</p> |
| 3 | <p>The Committee discussed the matter</p>  | <p>During year 2023-24, 3807 no. of industrial sector/units were required to install effluent treatment plants (ETP), out of which 3763 units have installed ETP and 44 units have not installed</p>  |

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|   | regarding ETP provided by the industries for preliminary treatment raised and details to be provided regarding number of industries required to install ETP and number of industries actually installed ETP. | ETP. Out of these 44 non-complying industrial sector/units, Closure action has been taken against 44 industrial sector/units. During year 2024-25, 4529 no. of industrial sector/units were required to install effluent treatment plants (ETP), out of which 4471 units have installed ETP and 58 units have not installed ETP. Out of these 58 non-complying industrial sector/units, Closure action has been taken against 58 industrial sector/units.  |
| 4 | The Committee discussed the matter regarding boilers was raised and details to be provided regarding online boiler and environment standards for establishing any industries and periodicity of inspection.  | The details of boilers and environment standards of boilers has already been handed over during the meeting held on 21.05.2025, copy of same is enclosed herewith at <b>Annexure-II</b> .  |
| 5 | The Committee discussed the matter regarding state action plan for control of water pollution in Yamuna and Ghaggar river and status of installation of STP at   | <p>HSPCB is continuously monitoring the State Action Plans for control of Water Pollution in Yamuna and Ghaggar River and there are 8 STPs of 98 MLD capacity and 1 STP of 77 MLD under construction stage by PHED in Yamuna Nagar. The project will be completed by 31.03.2027. The detail of Action Taken is given as under:</p> <p><b>Ghaggar and Yamuna Action Plans</b></p> <p><b>A. STP/CETP wise status</b></p> <p><b><u>STPs</u></b></p> <ul style="list-style-type: none"> <li>• In Ghaggar catchment, 6 STPs of 42.7 MLD capacity are</li> </ul> |

|   |  |  |
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|   | <p>Yamuna Nagar raised and details to be provided in this regard.</p>  | <p>under construction and shall be completed by June, 2026.</p> <ul style="list-style-type: none"> <li>• In Yamuna catchment, 4 STPs of 107 MLD capacity are under construction and shall be completed by Dec, 27.</li> <li>• In Ghaggar catchment, 6 STPs of 34 MLD capacity are under proposal stage. In Yamuna catchment, 8 STPs of 480 MLD capacity are at DPR preparation stage.</li> </ul> <p><b><u>CETPs</u></b></p> <ul style="list-style-type: none"> <li>• In Ghaggar catchment, 6 CETPs of 12.1 MLD capacity are operating and all complying.</li> <li>• In Yamuna catchment, 17 CETPs of 195.5 MLD capacity are operating. 15 CETPs are complying and 2 CETPs are non-complying.</li> <li>• In other catchment, 1 CETP of 22.5 MLD capacity is operating and complying.</li> <li>• In Yamuna catchment, 8 CETPs of 146 MLD capacity are under proposal and shall be completed by Dec, 2027.</li> </ul> <p><b>B. Status of existing STPs</b></p> <p><b><u>Ghaggar catchment</u></b></p> <p>There are total 75 STPs installed in the catchment of River Ghaggar with the capacity of 594.7 MLD.</p> <p><b><u>Yamuna catchment</u></b></p> <p>There are total 90 STPs installed in the catchment of River Yamuna with the capacity of 1518.2 MLD.</p> |
| 6 | <p>The Committee discussed the issue regarding fine imposed by Board on the industries during last three years was raised and details to be provided in this regard.</p> | <p>The details of environment compensation imposed by the Board w.e.f. 01.04.2019 to 31.03.2025 has already been handed over during the meeting held on 21.05.2025. However, copy of same is enclosed herewith at <b>Annexure-III</b>.</p>   |
| 7 | <p>The Committee discussed the matter regarding</p>  | <p>No. of conventional plastic carry bag manufacturing unit in Haryana: - Nil</p> <p>Further, there are 04 Compostable/Biodegradable Carry Bags manufacturing units in the State of Haryana.</p>   |

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|   | industries engaged in manufacturing plastic was raised and details to be provided in this regard.  |   |
| 8 | The Committee discussed the issue regarding pollution in the nearby 8 villages of Kanakwal Refinery raised and details to be provided regarding installation of instrument in the nearby villages of Kanakwal Refinery to show level of pollution. | Being an interstate matter, it has been decided to conduct joint inspection of the sites by officers of CPCB and HSPCB. A letter No. HSPCB/ SSC/I/276330/2025 dated 12.08.2025 in this regard has been written to CPCB to seek their time for conducting joint inspection to check pollution in the nearby villages of State of Haryana around Kanakwal Refinery, District Bhatinda Punjab.   |
| 9 | The Committee discussed the matter regarding pollution from road side dust raised and details to be provided regarding action taken by board and also details to be provided regarding SCN and fine imposed.                                       | <p><b>Action Against Violators:</b> ULBs issue fines and SCN to agencies that fail to follow dust control norms.</p> <p><b>Action taken to reduce emission from Construction, Demolition and Dust (Road)</b></p> <p>Directions dated 11.06.2021 were issued by the Commission for Air Quality Management (CAQM) for Setting up of a "Dust Control &amp; Management Cell" by Road Owning / Maintaining / construction Agencies for monitoring and effective implementation of dust control measures in the National Capital Region. Accordingly, HSPCB has followed up with concerned departments for compliance.</p> <p>The dust control and management cells (22 nos.) have been constituted by ULB, GMDA, FMDA, SMDA, PWD, HSVP, NHAI and HSIIDC in NCR and they have appointed nodal officers in compliance of direction 11.06.2021 issued by Commission for Air Quality Management in NCR and Adjoining Areas, New Delhi.</p> <p>HSPCB has created Web Portal for Dust Pollution Control Self-Assessment for registration by construction projects on plot area to or greater than 500 square meters in NCR and 2773 nos. sites have been registered on the portal.</p> |

|         |  | All such registered units have to install web camera for remote inspections of the sites, low cost air quality monitoring sensors, video fencing of the sites, installation of the anti-smog guns in proportion of total area of construction. Additionally, sites have to provide wind barriers / breaker, dust screens, regular use of water sprinklers, water mist and dust-suppressant. Inspection of C&D sites is being done through web camera and physically also. Closure action is taken and environmental compensation is being imposed on the units found non-complying.  |   |  |   |   |  |                                      |         |    |    |     |     |     |         |   |   |     |     |     |
|---------|--|--|---|--|---|---|--|--------------------------------------|---------|----|----|-----|-----|-----|---------|---|---|-----|-----|-----|
| 10      | The Committee observed that there is no action being taken against firms not following pollution guidelines. Therefore, the Committee strongly recommended that department should take strict action against such firms alongwith hefty fines. | <p>The Board has closed 594 and 437 defaulting units due to non-compliance during the year 2023-24 and 2024-25 respectively. The details is given as under: -</p> <table border="1"> <thead> <tr> <th>Year</th> <th>No. of units issued closure order under the EP Act, 1986</th> <th>No. of units issued closure order under the Water Act, 1974</th> <th>No. of units issued closure order under the Air Act, 1981</th> <th>No. of units issued closure order jointly under the Water &amp; Air Acts</th> <th>Total No. units issued closure order</th> </tr> </thead> <tbody> <tr> <td>2023-24</td> <td>15</td> <td>74</td> <td>105</td> <td>400</td> <td>594</td> </tr> <tr> <td>2024-25</td> <td>2</td> <td>1</td> <td>107</td> <td>327</td> <td>437</td> </tr> </tbody> </table> | Year  | No. of units issued closure order under the EP Act, 1986             | No. of units issued closure order under the Water Act, 1974 | No. of units issued closure order under the Air Act, 1981 | No. of units issued closure order jointly under the Water & Air Acts | Total No. units issued closure order | 2023-24 | 15 | 74 | 105 | 400 | 594 | 2024-25 | 2 | 1 | 107 | 327 | 437 |
| Year    | No. of units issued closure order under the EP Act, 1986   | No. of units issued closure order under the Water Act, 1974  | No. of units issued closure order under the Air Act, 1981 | No. of units issued closure order jointly under the Water & Air Acts | Total No. units issued closure order                        |   |  |                                      |         |    |    |     |     |     |         |   |   |     |     |     |
| 2023-24 | 15   | 74   | 105   | 400  | 594   |   |  |                                      |         |    |    |     |     |     |         |   |   |     |     |     |
| 2024-25 | 2  | 1  | 107   | 327  | 437   |   |  |                                      |         |    |    |     |     |     |         |   |   |     |     |     |
| 11      | Committee wants to know the mechanism for pollution control awareness programmes. Committee also recommends that the awareness programmes should be in public places like markets etc. and there should be a                                   | Details of awareness programmes is enclosed herewith as <b>Annexure-IV.</b>  |   |  |   |   |  |                                      |         |    |    |     |     |     |         |   |   |     |     |     |

|   | rule/act be decided for awareness programmes with report submission.   |   |   |                                 |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
|---|--|---|---|---------------------------------|---------------------------------------|--|--|--|--------|------|-----------------------------|--------------|----------------|-------------------------------|---|---------|-------|----------|---------|---------------------------------------|---|---------|-------|---------|---------|---|---------|------|---------|---------|--|-------|-------|----------|---------|--|--|--|--|--|--|--------|--|--------------------------------------|--|--|------------------------|----------------------|---------------------------------|
| 12  | The Committee observed that there is no proper monitoring & checks of STPs of state. Hence, the Committee recommends that there should be proper monitoring of STPs of state and cameras should be installed and control room should be there. | HSPCB is monitoring STPs installed in the State on a monthly basis. Cameras are not installed by HSPCB in the STPs. A direction to install cameras will be given to the concerned department shortly.   |   |                                 |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| 13  | What steps have been taken by the department to prevent plastic waste in the state? And should complete information be provided regarding the challans issued by the department in this regard and the recoveries made from them in the last   | <table border="1"> <thead> <tr> <th colspan="6">Details of plastic waste Challans in the State of Haryana</th> </tr> <tr> <th>S. No.</th> <th>Year</th> <th>Total no. of Challan Issued</th> <th>Fine Imposed</th> <th>Fine recovered</th> <th>Action taken on the violators</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>2022-23</td> <td>10351</td> <td>13923800</td> <td>3682900</td> <td rowspan="4">Challans issued against the violators</td> </tr> <tr> <td>2</td> <td>2023-24</td> <td>11219</td> <td>7485500</td> <td>2672700</td> </tr> <tr> <td>3</td> <td>2024-25</td> <td>6155</td> <td>5525900</td> <td>2378500</td> </tr> <tr> <td></td> <td>Total</td> <td>27725</td> <td>26935200</td> <td>8734100</td> </tr> <tr> <th colspan="6">Details of awareness program conducted</th> </tr> <tr> <th rowspan="2">S. No.</th> <th rowspan="2">No. of awareness program conducted during the year</th> <th colspan="3">Place of awareness program conducted</th> </tr> <tr> <th>Education al institute</th> <th>Local/ street market</th> <th>Shopping malls/ railway station</th> </tr> </tbody> </table> | Details of plastic waste Challans in the State of Haryana |                                 |                                       |  |  |  | S. No. | Year | Total no. of Challan Issued | Fine Imposed | Fine recovered | Action taken on the violators | 1 | 2022-23 | 10351 | 13923800 | 3682900 | Challans issued against the violators | 2 | 2023-24 | 11219 | 7485500 | 2672700 | 3 | 2024-25 | 6155 | 5525900 | 2378500 |  | Total | 27725 | 26935200 | 8734100 | Details of awareness program conducted |  |  |  |  |  | S. No. | No. of awareness program conducted during the year | Place of awareness program conducted |  |  | Education al institute | Local/ street market | Shopping malls/ railway station |
| Details of plastic waste Challans in the State of Haryana |  |   |   |                                 |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| S. No.  | Year   | Total no. of Challan Issued   | Fine Imposed  | Fine recovered                  | Action taken on the violators         |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| 1   | 2022-23  | 10351   | 13923800  | 3682900                         | Challans issued against the violators |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| 2   | 2023-24  | 11219   | 7485500   | 2672700                         |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| 3   | 2024-25  | 6155  | 5525900   | 2378500                         |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
|   | Total  | 27725   | 26935200  | 8734100                         |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| Details of awareness program conducted                    |  |   |   |                                 |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
| S. No.  | No. of awareness program conducted during the year   | Place of awareness program conducted  |   |                                 |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |
|   |  | Education al institute  | Local/ street market                                      | Shopping malls/ railway station |                                       |  |  |  |        |      |                             |              |                |                               |   |         |       |          |         |                                       |   |         |       |         |         |   |         |      |         |         |  |       |       |          |         |  |  |  |  |  |  |        |  |                                      |  |  |                        |                      |                                 |

|    |   |   |         |     |     |     |
|----|---|---|---------|-----|-----|-----|
|    | three years?  | 1   | 2022-23 | 163 | 231 | 40  |
|    |   | 2   | 2023-24 | 166 | 298 | 44  |
|    |   | 3   | 2024-25 | 272 | 284 | 34  |
|    |   |   | Total   | 601 | 813 | 118 |
| 14 | Where have the department established Air Quality Monitoring Stations (AQMS) in the state, and how much area does one station cover? How many of these are currently functioning properly, and how much does their annual maintenance cost? | HSPCB has installed 29 Air Quality Monitoring Stations in 22 Districts of Haryana. 1 Station covers a dia-meter of 1.5 Km. Currently, no station is working. The contract of operation and maintenance of these stations has expired. As per previous contract, O&M of 1 Station cost's approximately Rs. 14 Lakh per annum. The firm previously having the contract of operation and maintenance (O&M) of these station had quoted higher rate for O&M of these station for next period. Accordingly, tender was floated for O&M of these station, but none of the bidder firms met the technical specification and thereafter, the tender was cancelled. The tender has again been floated for O&M of these station and is under process. |         |     |     |     |

#### **RECOMMENDATION OF THE COMMITTEE**

1. The Committee recommends that the Department should ensure the proper monitoring /care of the plants after plantation and proper log shall be maintained in this regard including plants distributed to other government departments and private personnel.
2. The Committee observed that the major pollution contribution is from roadside dust in all the cities of the state and the construction work. Therefore, the Committee recommends that a pilot project may be run in some districts such as Faridabad, Gurugram, Sonipat to make them dust free.
3. The Committee recommends that department should take strict action against such firms which not following pollution guidelines alongwith hefty fines.
4. The Committee recommended that proper supervision and numbering of trees planted near ponds either by Panchayat Department or Forest Department should be done by the Forest Department.
5. Committee also recommends that the awareness programmes should be in public places like markets etc. and there should be a rule/act be decided for awareness programmes with report submission.

6. Committee recommends to select best 'Safai Karamchari' programmes in weekly/monthly basis and give good incentive/reward.
7. The Committee recommends that there should be proper monitoring of STPs of state and cameras should be installed and control room should be there.
8. The Committee also observed no action is being taken on polythene pollution in the state. Therefore, the Committee strongly recommended that complete ban on the all types of polythene irrespective of microns etc. The Department should impose hefty fines on the defaulters.

### **DEVELOPMENT & PANCHAYATS DEPARTMENT**

The Committee desired that the Development & Panchayats Department may be asked to supply the information on the following points: -

1. Provide district wise report on total number of ponds in the district, number of ponds which are being cleaned, if not?
2. Report on number of ponds present in villages with the population of 5000, 10000 & above 10000?
3. The details of penalties/fine imposed by Panchayat & Development Depart & its subordinate departments/Boards on various Govt. Department on pollution issue in ponds?
4. Provide district wise report on total tree plantation area in Panchayats, number of trees planted & out of which number of trees survived, number of trees which can be planted along with location of the said trees in the last 5 years in the state?
5. Provide the details of condition/status of existing of fisheries ponds in the state and its problems. Also, give detail of the possibility of plans/schemes to promote the same in existing ponds in the villages of Haryana?

#### **Reply received from Development & Panchayats Department**

1. **District wise report on total number of ponds in the district, number of ponds which are being cleaned, if not?**

| S. No. | District Name | Clean Ponds (Not Receiving Grey Water) | Grey Water Pond |                  |                             |                        | Total |
|--------|---------------|--|-----------------|------------------|-----------------------------|------------------------|-------|
|        |               |  | Completed       | Work in Progress | Project under consideration | Action Yet to be taken |       |
| 1.     | Ambala        | 248                                    | 99              | 6                | 58                          | 0                      | 163   |
| 2.     | Bhiwani       | 560                                    | 161             | 7                | 153                         | 155                    | 476   |
| 3.     | Charkhi Dadri | 308                                    | 59              | 13               | 26                          | 7                      | 05    |
| 4.     | Faridabad     | 29                                     | 35              | 6                | 46                          | 64                     | 151   |
| 5.     | Fatehabad     | 281                                    | 180             | 39               | 177                         | 1                      | 397   |
| 6.     | Gurugram      | 92                                     | 36              | 4                | 53                          | 143                    | 236   |
| 7.     | Hisar         | 643                                    | 166             | 21               | 357                         | 0                      | 544   |
| 8.     | Jhajjar       | 599                                    | 57              | 4                | 142                         | 0                      | 201   |
| 9.     | Jind          | 497                                    | 189             | 44               | 356                         | 0                      | 589   |
| 10.    | Kaithal       | 150                                    | 94              | 16               | 227                         | 59                     | 396   |
| 11.    | Karnal        | 148                                    | 149             | 111              | 193                         | 99                     | 552   |
| 12.    | Kurukshetra   | 55                                     | 97              | 20               | 192                         | 168                    | 477   |
| 13.    | Mahendergarh  | 477                                    | 88              | 25               | 32                          | 113                    | 258   |
| 14.    | Nuh           | 77                                     | 105             | 28               | 127                         | 0                      | 260   |
| 15.    | Palwal        | 57                                     | 50              | 52               | 393                         | 81                     | 576   |
| 16.    | Panchkula     | 106                                    | 42              | 13               | 22                          | 0                      | 77    |

|     |              |             |             |            |             |             |             |
|-----|--------------|-------------|-------------|------------|-------------|-------------|-------------|
| 17. | Panipat      | 262         | 114         | 14         | 97          | 17          | 242         |
| 18. | Rewari       | 466         | 84          | 14         | 68          | 11          | 177         |
| 19. | Rohtak       | 325         | 88          | 32         | 189         | 0           | 309         |
| 20. | Sirsa        | 209         | 158         | 29         | 84          | 68          | 439         |
| 21. | Sonipat      | 475         | 111         | 6          | 271         | 0           | 388         |
| 22. | Yamuna Nagar | 116         | 159         | 25         | 124         | 234         | 542         |
|     | <b>Total</b> | <b>6180</b> | <b>2321</b> | <b>529</b> | <b>3487</b> | <b>1220</b> | <b>7557</b> |

**2. Report on number of ponds present in villages with the population of 5000, 10000 & above 10000?**

**A) Report on number of ponds present in villages with the population upto 5000.**

| S. No. | District Name | Clean Ponds<br>(Receiving Grey Water) | Grey Water Ponds |                  |                             |                        | Total |
|--------|---------------|---------------------------------------|------------------|------------------|-----------------------------|------------------------|-------|
|        |               |                                       | Completed        | Work in Progress | Project under consideration | Action Yet to be taken |       |
| 1.     | Ambala        | 241                                   | 94               | 5                | 42                          | 0                      | 141   |
| 2.     | Bhiwani       | 439                                   | 98               | 4                | 55                          | 142                    | 299   |
| 3.     | Charkhi Dadri | 263                                   | 46               | 11               | 10                          | 7                      | 74    |
| 4.     | Faridabad     | 18                                    | 25               | 4                | 28                          | 64                     | 121   |
| 5.     | Fatehabad     | 180                                   | 131              | 27               | 116                         | 1                      | 275   |
| 6.     | Gurugram      | 87                                    | 33               | 3                | 49                          | 140                    | 225   |
| 7.     | Hisar         | 366                                   | 102              | 11               | 147                         | 0                      | 260   |
| 8.     | Jhajjar       | 494                                   | 49               | 2                | 55                          | 0                      | 106   |
| 9.     | Jind          | 355                                   | 136              | 25               | 211                         | 0                      | 372   |
| 10.    | Kaithal       | 87                                    | 58               | 4                | 117                         | 57                     | 236   |
| 11.    | Karnal        | 74                                    | 100              | 77               | 87                          | 99                     | 363   |
| 12.    | Kurukshetra   | 48                                    | 92               | 16               | 143                         | 168                    | 419   |
| 13.    | Mahendergarh  | 434                                   | 82               | 19               | 22                          | 113                    | 236   |
| 14.    | Nuh           | 45                                    | 79               | 13               | 57                          | 0                      | 149   |
| 15.    | Palwal        | 34                                    | 29               | 25               | 279                         | 77                     | 410   |
| 16.    | Panchkula     | 101                                   | 41               | 13               | 21                          | 0                      | 75    |
| 17.    | Panipat       | 165                                   | 66               | 7                | 31                          | 16                     | 120   |

|     |              |             |             |            |             |             |             |
|-----|--------------|-------------|-------------|------------|-------------|-------------|-------------|
| 18. | Rewari       | 444         | 79          | 12         | 53          | 11          | 155         |
| 19. | Rohtak       | 157         | 40          | 15         | 88          | 0           | 143         |
| 20. | Sirsa        | 454         | 114         | 23         | 128         | 68          | 333         |
| 21. | Sonipat      | 349         | 92          | 0          | 151         | 0           | 243         |
| 22. | Yamuna Nagar | 112         | 152         | 23         | 118         | 234         | 527         |
|     | <b>Total</b> | <b>4647</b> | <b>1738</b> | <b>339</b> | <b>2008</b> | <b>1197</b> | <b>5282</b> |

**B) Report on number of ponds present in villages with the population of greater than 5000 and upto 10000.**

| S. No. | District Name | Clean Ponds (Receiving Grey Water) | Grey Water Ponds |                  |                             |                        | Total |
|--------|---------------|------------------------------------|------------------|------------------|-----------------------------|------------------------|-------|
|        |               |                                    | Completed        | Work in Progress | Project under consideration | Action Yet to be taken |       |
| 1.     | Ambala        | 7                                  | 5                | 1                | 16                          | 0                      | 22    |
| 2.     | Bhiwani       | 71                                 | 31               | 2                | 70                          | 13                     | 116   |
| 3.     | Charkhi Dadri | 35                                 | 7                | 0                | 16                          | 0                      | 23    |
| 4.     | Faridabad     | 7                                  | 6                | 2                | 14                          | 0                      | 22    |
| 5.     | Fatehabad     | 67                                 | 33               | 10               | 51                          | 0                      | 94    |
| 6.     | Gurugram      | 3                                  | 2                | 0                | 2                           | 3                      | 7     |
| 7.     | Hisar         | 224                                | 40               | 7                | 178                         | 0                      | 225   |
| 8.     | Jhajjar       | 92                                 | 4                | 1                | 78                          | 0                      | 83    |
| 9.     | Jind          | 118                                | 42               | 12               | 120                         | 0                      | 174   |
| 10.    | Kaithal       | 30                                 | 10               | 1                | 90                          | 2                      | 103   |
| 11.    | Karnal        | 49                                 | 31               | 32               | 84                          | 0                      | 147   |
| 12.    | Kurukshetra   | 7                                  | 5                | 4                | 49                          | 0                      | 58    |
| 13.    | Mahendergarh  | 40                                 | 5                | 6                | 10                          | 0                      | 21    |
| 14.    | Nuh           | 14                                 | 12               | 4                | 57                          | 0                      | 73    |
| 15.    | Palwal        | 5                                  | 5                | 6                | 60                          | 2                      | 73    |
| 16.    | Panchkula     | 5                                  | 1                | 0                | 1                           | 0                      | 2     |
| 17.    | Panipat       | 81                                 | 31               | 6                | 56                          | 1                      | 94    |
| 18.    | Rewari        | 22                                 | 5                | 2                | 15                          | 0                      | 22    |

|     |              |             |            |            |             |           |             |
|-----|--------------|-------------|------------|------------|-------------|-----------|-------------|
| 19. | Rohtak       | 152         | 43         | 12         | 94          | 0         | 149         |
| 20. | Sirsa        | 45          | 35         | 6          | 55          | 0         | 96          |
| 21. | Sonipat      | 114         | IN         | 6          | 119         | 0         | 142         |
| 22. | Yamuna Nagar | 4           | 6          | 2          | 6           | 0         | 14          |
|     | <b>Total</b> | <b>1192</b> | <b>376</b> | <b>122</b> | <b>1241</b> | <b>21</b> | <b>1760</b> |

**C) Report on number of ponds present in village with the population of 10,000.**

| S. No. | District Name | Clean Ponds<br>(Receiving<br>Grey Water) | Grey Water Ponds |                     |                                |                           | Total |
|--------|---------------|--|------------------|---------------------|--------------------------------|---------------------------|-------|
|        |               |  | Completed        | Work in<br>Progress | Project under<br>consideration | Action Yet<br>to be taken |       |
| 1.     | Ambala        | 0  | 8                | 0                   | 0                              | 0                         | 8     |
| 2.     | Bhiwani       | 50                                       | 26               | 1                   | 28                             | 0                         | 55    |
| 3.     | Charkhi Dadri | 10                                       | 15               | 2                   | 0                              | 0                         | 17    |
| 4.     | Faridabad     | 4  | 7                | 0                   | 4                              | 0                         | 11    |
| 5.     | Fatehabad     | 34                                       | 15               | 2                   | 10                             | 0                         | 27    |
| 6.     | Gurugram      | 2  | 5                | 1                   | 2                              | 0                         | 8     |
| 7.     | Hisar         | 53                                       | 19               | 3                   | 32                             | 0                         | 54    |
| 8.     | Jhajjar       | 13                                       | 8                | 1                   | 9                              | 0                         | 18    |
| 9.     | Jind          | 24                                       | 11               | 7                   | 25                             | 0                         | 43    |
| 10.    | Kaithal       | 33                                       | 23               | 11                  | 20                             | 0                         | 54    |
| 11.    | Karnal        | 25                                       | 20               | 2                   | 22                             | 0                         | 44    |
| 12.    | Kurukshetra   | 0  | 1                | 0                   | 0                              | 0                         | 1     |
| 13.    | Mahendergarh  | 3  | 1                | 0                   | 0                              | 0                         | 1     |
| 14.    | Nuh           | 18                                       | 14               | 11                  | 13                             | 0                         | 38    |
| 15.    | Palwal        | 18                                       | 12               | 21                  | 54                             | 2                         | 89    |
| 16.    | Panchkula     | 0  | 0                | 0                   | 0                              | 0                         | 0     |
| 17.    | Panipat       | 16                                       | 10               | 1                   | 10                             | 0                         | 21    |
| 18.    | Rewari        | 0  | 0                | 0                   | 0                              | 0                         | 0     |
| 19.    | Rohtak        | 16                                       | 4                | 5                   | 7                              | 0                         | 16    |
| 20.    | Sirsa         | 10                                       | 8                | 0                   | 1                              | 0                         | 9     |

|     |              |            |            |           |            |          |            |
|-----|--------------|------------|------------|-----------|------------|----------|------------|
| 21. | Sonipat      | 12         | 0          | 0         | 1          | 0        | 1          |
| 22. | Yamuna Nagar | 0          | 0          | 0         | 0          | 0        | 0          |
|     | <b>Total</b> | <b>341</b> | <b>207</b> | <b>68</b> | <b>238</b> | <b>2</b> | <b>515</b> |

**3. Report regarding penalties/fine imposed by Panchayat & Development Department Q its subordinate departments/Boards on various Govt. Department on pollution issue in ponds?**

The Haryana Pond and Waste Water Management Authority Act, 2018 empowers the authority to seize and impose penalty whoever contravenes the provisions of this Act. The District Pond Management Officer (SEs/EEs of IWRD of the respective district) have been nominated to exercise the powers and discharge such other duties as may be prescribed.

No penalty has so far been imposed under the said Act.

**4. District wise report on total tree plantation area in Panchayats, number of trees planted & out of which number of trees survived, number of trees which can be planted along with location of the said trees in the last 5 years in the state.**

| Plantation and its survival in the last 5 years (By MANREGA Scheme) |               |                   |                            |               | By Pond Authority                     |                                      |
|---|---------------|-------------------|----------------------------|---------------|---------------------------------------|--------------------------------------|
| Sr. No.   | District name | No. of Plantation | No. of plantation survived | % of survival | No. of plantation in the last 5 years | Total plantation in the last 5 years |
| 1.  | Ambala        | 137464            | 84423                      | 61.41         | 6256                                  | 143720                               |
| 2.  | Bhiwani       | 266150            | 84128                      | 31.61         | 18691                                 | 284841                               |
| 3.  | Charkhi Dadri | 73000             | 16210                      | 22.21         | 6736                                  | 79736                                |
| 4.  | Faridabad     | 21655             | 3814                       | 17.61         | 3882                                  | 25537                                |
| 5.  | Fatehabad     | 260562            | 28807                      | 11.06         | 20909                                 | 281471                               |
| 6.  | Gurugram      | 60140             | 34941                      | 58.10         | 3193                                  | 63333                                |
| 7.  | Hisar         | 387375            | 197550                     | 51.00         | 18335                                 | 405710                               |
| 8.  | Jhajjar       | 276852            | 112577                     | 40.66         | 6712                                  | 283564                               |
| 9.  | Jind          | 95441             | 51113                      | 53.55         | 50413                                 | 145854                               |
| 10.   | Kaithal       | 75310             | 38116                      | 50.61         | 19864                                 | 95174                                |
| 11.   | Karnal        | 186650            | 39263                      | 21.04         | 24203                                 | 210853                               |
| 12.   | Kurukshetra   | 404900            | 132369                     | 32.69         | 10036                                 | 414936                               |
| 13.   | Mahendergarh  | 330605            | 172892                     | 52.30         | 4199                                  | 334804                               |

|     |              |                |                |              |               |                |
|-----|--------------|----------------|----------------|--------------|---------------|----------------|
| 14. | Nuh          | 313345         | 113867         | 36.34        | 9367          | 322712         |
| 15. | Palwal       | 69080          | 34540          | 50.00        | 37884         | 106964         |
| 16. | Panchkula    | 76869          | 31414          | 40.87        | 1846          | 78715          |
| 17. | Panipat      | 107130         | 50247          | 46.90        | 7973          | 115103         |
| 18. | Rewari       | 146370         | 76415          | 52.21        | 4391          | 1 50761        |
| 19. | Rohtak       | 84138          | 28219          | 33.54        | 25136         | 109274         |
| 20. | Sirsa        | 326000         | 257000         | 78.83        | 21028         | 347028         |
| 21. | Sonipat      | 81230          | 27220          | 33.51        | 16813         | 58043          |
| 22. | Yamuna Nagar | 122353         | 65632          | 53.64        | 12118         | 134471         |
|     | <b>Total</b> | <b>3902619</b> | <b>1650757</b> | <b>43.07</b> | <b>329985</b> | <b>4232604</b> |

5. **The details of condition/status of existing of fisheries ponds in the state and its problems. Also, give detail of the possibility of plans/schemes to promote the same in existing ponds in the villages of Haryana.**

**Status of Pisciculture Ponds (Rural)**

| Sr. No. | District name | Completed Ponds under Amrit Sarovar and MGNERGS | Feasibility Status of Ponds |          | Leased Ponds | Leasing Yet to be Done |
|---------|---------------|---|-----------------------------|----------|--------------|------------------------|
|         |               |   | Not Feasible                | Feasible |              |                        |
| 1.      | Ambala        | 99  | 61                          | 38       | 24           | 17                     |
| 2.      | Bhiwani       | 161   | 126                         | 35       | 14           | 21                     |
| 3.      | Charkhi Dadri | 59  | 18                          | 41       | 12           | 29                     |
| 4.      | Faridabad     | 35  | 19                          | 16       | 5            | 11                     |
| 5.      | Fatehabad     | 180   | 87                          | 93       | 33           | 60                     |
| 6.      | Gurugram      | 36  | 16                          | 20       | 8            | 12                     |
| 7.      | Hisar         | 166   | 102                         | 64       | 22           | 42                     |
| 8.      | Jhajjar       | 57  | 39                          | 18       | 8            | 10                     |
| 9.      | Jind          | 189   | 58                          | 131      | 44           | 87                     |
| 10.     | Kaithal       | 94  | 69                          | 25       | 16           | 9                      |
| 11.     | Karnal        | 149   | 82                          | 67       | 26           | 41                     |
| 12.     | Kurukshetra   | 97  | 48                          | 49       | 17           | 32                     |

|     |              |             |             |             |            |            |
|-----|--------------|-------------|-------------|-------------|------------|------------|
| 13. | Mahendergarh | 88          | 64          | 24          | 5          | 19         |
| 14. | Nuh          | 105         | 38          | 67          | 40         | 27         |
| 15. | Palwal       | 50          | 9           | 41          | 24         | 17         |
| 16. | Panchkula    | 42          | 20          | 22          | 10         | 12         |
| 17. | Panipat      | 114         | 82          | 32          | 15         | 17         |
| 18. | Rewari       | 84          | 43          | 41          | 12         | 29         |
| 19. | Rohtak       | 88          | 11          | 77          | 15         | 62         |
| 20. | Sirsa        | 158         | 96          | 62          | 39         | 23         |
| 21. | Sonipat      | 111         | 48          | 63          | 22         | 41         |
| 22. | Yamuna Nagar | 159         | 100         | 59          | 36         | 23         |
|     | <b>Total</b> | <b>2321</b> | <b>1236</b> | <b>1085</b> | <b>444</b> | <b>641</b> |

#### **RECOMMENDATION OF THE COMMITTEE**

1. The Committee observed that no work is being done at ground level related to preservation of ponds and its cleaning before monsoon season. Therefore, the Committee recommends that the department may ensure the regular cleaning of the ponds before monsoon season to avoid the overflow and pollution at the monsoon season. These kinds of work should be carried out during January, February and also after the completion of monsoon season.
2. The Committee observed that there is no supervision of trees planted near ponds either by Panchayat Department or Forest Department. Therefore, the Committee recommended that proper supervision and numbering of trees should be done by the Forest Department.
3. The Committee observed that waste water is being flowed in village johads/ponds and there is no proper disposal/treatment is being done of waste water. Therefore, the Committee recommended that only 1 pond per village should be fixed far from residential area for waste water disposal and treatment of the same. The Committee further recommended that a pilot project may be initiated in one village (Rewari) as a sample for waste water treatment into drinkable water or water for agriculture. Also, the department may empanel a firm with expertise in the said subject.
4. The Committee also observed no action is being taken on polythene pollution in panchayats. Therefore, the Committee strongly recommended that hefty fines should be imposed on panchayats.

### URBAN LOCAL BODIES DEPARTMENT

The Committee desired that the ULB Department may be asked to supply the information on the following points: -

1. Policy to minimize water contamination due to plastic waste and improve water quality in the state?
2. Planning to enhance the collection and disposal of plastic waste, especially in urban and semi-urban areas of Haryana?
3. Measures to ensure that construction projects comply with environmental regulations to minimize pollution and waste generation?
4. How is the ULB department enforcing dust control measures during construction activities to prevent air pollution in high-density areas?
5. Incentives to encourage builders and contractors to adopt sustainable construction practices and minimize environmental impact?
6. Is the ULB department planning to introduce any new construction norms or standards that prioritize climate resilience and sustainability?
7. What immediate response measures does the ULB department have in place to control and extinguish garbage fires, particularly when they involve hazardous materials?
8. Steps being taken to prevent the accumulation of flammable materials in garbage dumps, which could lead to explosions or fires?

#### **Reply received from Urban Local Bodies Department**

| Sr. No. | Point of Discussion (As in Document)   | Reply / Remarks   |
|---------|--|---|
| 1       | Policy to minimize water contamination due to plastic waste and improve water quality in the state?                    | City and District level Task Forces have already been constituted vide notification issued no. 08/05/2022-1C-II dated 10.02.2022. (Copy Attached). Further, vide Urban Local Bodies Department, notification No. 08/20/2021-1C-II, dated 25th February 2022, prohibitions have been imposed on the manufacture, sale, distribution, stocking, transportation, and use of virgin and recycled plastic carry bags and containers.   |
| 2       | Planning to enhance the collection and disposal of plastic waste, especially in urban and semi-urban areas of Haryana? | At present, there are no separate directions specifically issued for enhancing plastic waste management. However, the Directorate has circulated Request for Proposals (RFPs) for the collection, transportation, and processing of Municipal Solid Waste (MSW), which include a clear mandate for Urban Local Bodies (ULBs) to ensure proper collection and processing of plastic waste. Further planning and directives are under consideration to strengthen plastic waste management systems. |

|   |   |  |
|---|---|--|
| 3 | Measures to ensure that construction projects comply with environmental regulations to minimize pollution and waste generation?                                     | ULBs have been directed to ensure that C&D waste is managed through authorized processing facilities. Awareness and enforcement drives are being conducted regularly. The C&D Waste Management Rules, 2016 are being enforced strictly by the concerned ULBs.  |
| 4 | How is the ULB department enforcing dust control measures during construction activities to prevent air pollution in high-density areas?                            | A tendering process is currently underway to hire a Professional Service Provider (PSP) for deploying Experts/Specialists dedicated to the Monitoring and Evaluation of Dust Management in the NCR Districts of Haryana. In addition, Urban Local Bodies are conducting regular site inspections and issuing challans to ensure strict enforcement of dust control measures. |
| 5 | Incentives to encourage builders and contractors to adopt sustainable construction practices and minimize environmental impact?                                     | There is no scheme/policy under consideration of Urban Local Bodies Department regarding giving incentives to builders and contractors to adopt sustainable construction practices and minimize environmental impact.  |
| 6 | Is the ULB department planning to introduce any new construction norms or standards that prioritize climate resilience and sustainability?                          | No, there are no construction norms/standards are under consideration of Urban Local Bodies Department that prioritize climate resilience and sustainability.  |
| 7 | What immediate response measures does the ULB department have in place to control and extinguish garbage fires, particularly when they involve hazardous materials? | ULBs coordinate with the Fire Department for immediate fire control measures. Sanitation staff are trained for quick response, and 24x7 emergency helplines have been made functional. Vulnerable locations are regularly monitored for early detection.   |
| 8 | Steps being taken to prevent the accumulation of flammable materials in garbage dumps, which could lead to explosions or fires?                                     | Regular inspection and segregation of waste at source is being emphasized. ULBs have been instructed to prevent dumping of hazardous or flammable waste at regular dumpsites. Awareness campaigns and penalties are being enforced to prevent non-compliance.  |

**RECOMMENDATION OF THE COMMITTEE**

1. The Committee observed that reply of the information sought is not being provided by the Department on time. Therefore, the Committee has taken the serious view on the same and recommended that the responsibility should be fixed within the department to ensure the timely supply of information sought by the Committee.
2. The Committee observed that no monitoring of the collection of the waste is being done by the department, therefore, the committee recommended that a control room may be set up at each Municipal Committee/Council office to monitor the end to end collection of waste with respect to vehicle timings, segregation of the waste, the area covered by them alongwith their daily schedule etc. The Committee further recommends that a person with mike/loudspeaker be deputed on each waste collection vehicle for the announcement about waste collection and its segregation.
3. The Committee observed that there is a worst condition of plastic waste in the state at present and the challan imposed by the department are not sufficient to control the plastic pollution, therefore, the Committee recommends that department should impose the major fines towards the defaulters and plastic bottle /can shredding machines may be installed at major public gathering spots like Bus Stands, Railway Stations, market places, etc. by that the plastic can be collected at one place and may be sold at the recycle waste market as its in high demand.
4. Th Committee observed that the work allocation at the MC level is not being done properly and also, the power delegation at various levels is not there due to that for each small work the staff deputed at Block/District level (especially in Rewari District) used to say that the tender will be executed after approval of Head Office, which leads to the delay in resolution of public grievances. The Committee has taken serious note on that and recommends that proper power delegation alongwith work allocation to be circulated/fixd at Block/District level alongwith a copy to the Committee with immediate effect.
5. The Committee observed that there is a lack of awareness about the waste management, therefore the Committee strongly recommended that Department should take the initiative to run the awareness programmes at Block/District level by involving NGOs, Schools, RWAs, volunteers.
6. The Committee observed that there is a lot of ULB Land and other Govt. Departments lying free for many years. The Committee recommends that the land can be used for the small age tree plantation like popular etc. which leads to proper utilization of land increasing green area alongwith generating revenue for the department.

**TRANSPORT DEPARTMENT (STATE TRANSPORT  
(ROADWAYS) & REGULATORY WING)**

The Committee desired that the Transport Department may be asked to supply the information on the following points –

1. The district and category wise report of all the vehicles purchased by the Haryana Government along with the details of the commercial & private vehicles registered in the state during last 5 years. The details of the vehicles expiring their useful life by end of this year may also be supplied.
2. Steps taken by the Department to shift the private and Govt. petrol/diesel vehicles to electric/CNG vehicles including awareness programmes conducted by the Department in this regard.
3. The details of the BS-IV buses discontinued from the NCR region of the State as per NGT guidelines, whether these buses condemned or shifted to another non-NCR district of the State if shifted, provide the current route details of the said buses may also be provided.
4. The details of the steps taken by Environment, Pollution and Transport department to address the vehicle related pollution in Haryana especially from old vehicles and increased vehicle registration during past 10 years.

**Reply received from Transport Department (State Transport - Roadways)**

1. **The district and category wise report of all the vehicles purchased by the Haryana Government along with the details of the Commercial & Private vehicles registered in the state during last 5 years.**

| Buses Purchased by State Transport Haryana during last 5 years. | No. and type of buses and type i.e. BS-IV or BS-VI | Year of Purchase | Approving Authority | Total buses received till 14.07.2025 |
|---|--|------------------|---------------------|--------------------------------------|
| Mini Buses  | 150, <b>BS-IV</b>                                  | 2020             | HPPC                | 150                                  |
| Volvo/Mercedez Buses  | 18, <b>BS-IV</b>                                   | 2020             | HPPC                | 18                                   |
| Standard Buses Chassis  | 400, <b>BS-VI</b> , (Ashok Leyland)                | 2021             | HPPC                | 400                                  |
| Standard Buses Chassis  | 409, <b>BS-VI</b> , (Tata)                         | 2021             | HPPC                | 409                                  |
| Mini Buses  | 125+3, <b>BS-VI</b>                                | 2022             | HPPC                | 128                                  |
| Standard Buses  | 1000, <b>BS-VI</b>                                 | 2022             | HPPC                | 1000                                 |
| HVAC  | 150+3, <b>BS-VI</b>                                | 2022             | HPPC                | 153                                  |
| Standard Buses  | 500, <b>BS-VI</b>                                  | 2025             | HPPC                | 179                                  |
| HVAC Buses  | 150, <b>BS-VI</b>                                  | 2025             | HPPC                | 126                                  |

- The details of the vehicles expiring their useful life by end of this year- It is informed that 333 nos. of old buses completing 10 years of life span will be condemned by March 2026.

2. **Steps taken by the Department to move the private and Govt. petrol/diesel vehicles to electric/CNG vehicles including awareness programmes conducted by the Department in this regard.**

a. The Govt. has already approved procurement of 375 nos. of 12 m Standard Floor AC **e-Buses** on dt. 31.03.2023. The City Bus Service has been launched in nine cities namely Panipat, Yamuna Nagar (Jagadhri), Karnal, Panchkula, Ambala, Rohtak, Hisar, Rewari and Sonapat. Currently 50 nos. of **e-Buses** are operating in these cities (10 in Ambala & 5 in each city) for providing city bus services. The remaining 375-50 = 325 nos. **e-Buses** are likely to be inducted in City Bus Services by the end of March 2026.

b. The Proposal of State Transport Haryana for Procurement of 450 nos. of 9m **e-Buses** under GCC model has been finalized by Ministry of Housing and Urban Affairs (MoHUA), GoI and the Agenda Note will be placed before HPPC to take final decision on it.

For further addition of e-buses, the department is planning to procure more number of e-buses during next 3-4 years for which the case for hiring "Experts in the Field" has been submitted to the Govt. for approval. It will be ensured that 30 % of the total standard buses (5300 nos.) of Haryana Roadways will be e-buses, as per announcement by Hon'ble Chief Minister, Haryana during Budget Speech for financial year 2025-26.

3. **The details of the BS-IV buses discontinued from the NCR region of the State as per NGT/CAQM guidelines, whether these buses condemned or shifted to another non-NCR district of the State if shifted, provide the current route details of the said buses may also be provided.**

The details of BS-III/IV buses condemned from the NCR region from 01.01.2025 to 20.07.2025 and no. of BS-IV buses shifted from NCR to Non-NCR depots is given as under:

| Sr. No. | Name of the NCR Depot | Buses Condemned from 01.01.2025 to 20.07.2025 (All BS-III/IV buses) | No. of BS-IV buses shifted from NCR to Non-NCR depots from 01.01.2025 to 20.07.2025 |
|---------|-----------------------|---|---|
| 1       | Bhiwani               | 0   | --  |
| 2       | Charkhi Dadri         | 3   | --  |
| 3       | Delhi                 | 0   | --  |
| 4       | Faridabad             | 0   | 24  |
| 5       | Gurugram              | 0   | --  |
| 6       | Jind                  | 5   | --  |
| 7       | Jhajjar               | 0   | 25  |
| 8       | Karnal                | 3   | --  |
| 9       | Narnaul               | 0   | --  |
| 10      | Nuh                   | 0   | --  |

|    |              |           |            |
|----|--------------|-----------|------------|
| 11 | Palwal       | 1         | 29         |
| 12 | Panipat      | 2         | 13         |
| 13 | Rohtak       | 0         | 5          |
| 14 | Rewari       | 5         | 13         |
| 15 | Sonipat      | 3         | 25         |
|    | <b>Total</b> | <b>22</b> | <b>134</b> |

Most of the BS-IV buses are on local/sub urban/villages route operations. Presently only around 235 no. of BS-IV buses are in operation in NCR depots (Not plying in Delhi) and all these BS-IV emission norms diesel buses in NCR region will be replaced by latest BS-VI emission norms buses by the end of September 2025 and BS-IV diesel buses will be transferred to non-NCR depots.

**Reply received from Transport Department (Regulatory Wing)**

**1. The district and category wise report of all the vehicles purchased by the Haryana Government along with the details of the commercial & private vehicles registered in the state during last 5 years. The details of the vehicles expiring their useful life by end of this year may also be supplied.**

The detail of district and category wise report of all the vehicles purchased by the Haryana Government along with details of the commercial & private vehicles registered in the State during last 5 years are placed at **F/A**. The details of the vehicles that are nearing the end of their operational life are provided at **F/B**.

**2. Steps taken by the Department to shift the private and Govt. petrol/diesel vehicles to electric/CNG vehicles including awareness programmes conducted by the Department in this regard.**

In order to promote Electric Vehicles in the Haryana State, the Transport Department, vide Notification dated 04.10.2022(**F/C**), has granted tax exemption for electric vehicles registered in the State, with the objective of promoting the adoption of electric mobility. The category-wise tax exemptions provided under the said notification dated 04.10.2022 is reproduced below for reference:

| <b>S. No.</b> | <b>Category of Vehicle</b>                                   | <b>Tax exemption</b>   |
|---------------|--|--|
| 1.            | Electric 2-wheeler   | 100% exemption on first 30,000 vehicles purchased and registered in the State on or after 10 <sup>th</sup> July, 2022. |
| 2.            | Electric 3-wheeler   | 100% exemption on first 15,000 vehicles purchased and registered in the State on or after 10 <sup>th</sup> July, 2022. |
| 3.            | Electric 4-wheeler/<br>Hydrogen fuel-based<br>vehicle (FCEV) | 75% exemption on first 10,000 vehicles purchased and registered in the State on or after 10 <sup>th</sup> July, 2022.  |
| 4.            | Hybrid electric 4-   | 25% exemption on first 2,500 vehicles purchased and registered in the State on or after 10 <sup>th</sup> July,         |

|    |                |   |
|----|----------------|---|
|    | wheeler        | 2022.   |
| 5. | Electric buses | 75% exemption on first 1,000 vehicles purchased and registered in the State on or after 10 <sup>th</sup> July, 2022 |

It is pertinent to mention here that among the five categories mentioned above, only Electric Buses have not yet reached the threshold of 1,000 vehicles. All other categories have already exceeded the defined exemption limit. The category wise vehicle registered detail is placed at **F/D**.

Apart from the above, the Transport Department, vide Notification dated 29.07.2017(**F/E**), has also provided a 20% rebate on one-time tax for new registrations of battery-operated or CNG vehicles.

In compliance with Direction No. 94 of the Commission for Air Quality Management (CAQM), this office, vide memo No. 27336-57/AT-2/AS dated 05.06.2025, directed all DTO-cum-Secretaries of the RTAs in the State to widely publicize that, with effect from 01.01.2026, only CNG or electric vehicles shall be permitted for induction into the existing fleets of motor vehicle aggregators, delivery service providers, and e-commerce entities. No conventional Internal Combustion Engine (ICE) vehicles operating solely on diesel or petrol shall be added to the existing fleet thereafter.

**3. The details of the BS-IV buses discontinued from the NCR region of the State as per NGT guidelines, whether these buses condemned or shifted to another non-NCR district of the State if shifted, provide the current route details of the said buses may also be provided.**

This agenda point relates to office of Director General, State Transport, Haryana.

**4. The details of the steps taken by Environment, Pollution and Transport department to address the vehicle related pollution in Haryana especially from old vehicles and increased vehicle registration during past 10 years.**

- This office vide Memo No. 15585-15675/T3/ST-II dated 24.04.2020, enforcing a ban on the registration of BS-IV vehicles throughout the State of Haryana as a measure to control air pollution.
- Additionally, directions were issued vide Memo No. 111-160/AT-9/ST-1 dated 03.01.2023 to all registering authorities across the State, imposing a ban on the registration of diesel auto-rickshaws in the National Capital Region (NCR).
- In addition to the above measures, 20 Registered Vehicle Scrapping Facilities (RVSFs) have been established across Haryana for the liquidation of End-of-Life (EoL) vehicles.
- Furthermore, all District Transport Officers (DTOs), as per memo No. 30124-145/AT-2/MVO dated 24.06.2025, were instructed to strictly adhere to directions No. 70, 78, 88, 89, 93, and 94 issued by the Commission for Air Quality Management (CAQM).

**CAQM Direction No.70-**

- *Registration of Auto in NCR w.e.f. 01.01.2023 shall be only CNG/Electric.*
- *In the District of Gurugram and Faridabad, the existing diesel autos have to be phased out by 31.12.2024.*
- *In the District of Sonapat and Jhajjar, the existing diesel autos to be phased out by graded manner by 31.12.2025.*

- *The diesel autos in the rest of the NCR districts to be phased out in graded manner by 31.12.2026*

**CAQM Direction No. 78**

*Haryana and Delhi shall be operated only through EV/CNG/BS-VI Diesel buses w.e.f 01.11.2023. This shall also be applicable for bus services being operated by State PSUs and private entities etc.*

**CAQM Direction No. 88**

- *Strict restrictions on entry of transport/commercial goods vehicles LGVs/MGVs/HGVs| to below BS-VI standards into the NCT of Delhi w.e.f. 01.11.2025. (Except Delhi registered vehicles and vehicles carrying essential goods and services)*
- *Non-conforming vehicles carrying essential commodities also not to be permitted to enter Delhi beyond 31.10.2026.*

**CAQM Direction No. 89**

- *No fuel to EoL vehicles in Gurugram, Faridabad and Sonipat w.e.f. 01.11.2025 and for rest of NCR districts w.e.f. 01.04.2026.*
- *To identify such EoL vehicles, ANPR cameras to be installed on the fuel stations by 31.10.2025 in Gurugram, Faridabad and Sonipat and by 31.03.2026 in rest of NCR districts.*
- *Detection of EoL vehicles from traffic surveillance camera / Command and Control Centres.*
- *Challaning, impounding and scrapping of such EoL vehicles.*

**CAQM Direction No. 93-**

*Migration of all buses entering into Delhi including those operating under All India Tourist Permit and other service regimes entering Delhi directed to be only in EV/CNG/BS-VI diesel mode beyond 31.10.2026.*

**CAQM Direction No. 94-**

- *For faster transition to cleaner mobility in Delhi - NCR particularly in the sectors of motor Vehicle Aggregators, Delivery Service Providers and E-Commerce Entities, directs that*
- *Henceforth, only CNG / Electric 3-Wheeler Autorickshaws shall be additionally inducted in the existing fleet of vehicles.*
- *No conventional ICE vehicles running purely on diesel or petrol shall be further inducted in the existing fleet of 4-Wheeler LCVs, 4-Wheeler LGVs (N1 category -up to 35 Ton) and 2-Wheelers with effect from 01 01.2026.*

**RECOMMENDATION OF THE COMMITTEE**

The Committee observed that the department had provided a subsidy/tax rebate for the purchase of the first 10,000 electric vehicles, and that this threshold was crossed a long time ago. In view of this, the Committee recommends that the department should continue to extend subsidy/tax rebate incentives on the purchase of electric vehicles in order to encourage consumers to shift towards electric vehicles instead of diesel or petrol vehicles.

**SPOT VISIT/INSPECTION AT REWARI (24.10.2025)**

Subject Committee on Environment and Pollution of Haryana Vidhan Sabha undertook a Spot Visit/inspection/meeting of Municipal Council, Rewari, Dumping Yard, Ramsinghpura, Bawal, STP at Nasiyaji & Kaluwas and Sahibi river at Rewari on dated 24.10.2025 and made following observations and recommendations:

| <b>S. No.</b> | <b>Observation of the Committee</b>  | <b>Recommendations of the Committee</b>   |
|---------------|--|---|
| 1.            | During the spot visit, the Committee observed that STPs at Nasiyaji and Kaluwas in Rewari do not have separate arrangements for use or storage of clean water. The treated water is again drained into the same sewage / drain.                                    | The committee recommended that the department should make proper planning for utilization of treated water and silt and make it available to farmers / forest land for plantation or storage for future use, along with proper record of beneficiaries, with details of Aadhaar card etc.                                       |
| 2.            | During the spot visit at Ramsinghpura (Bawal) dumping yard, the Committee found that there is 2.85 lakh metric ton of legacy garbage waste on 14 acres of land, which is affecting 10-12 nearby villages in the form of pollution and unbearable smell in the air. | The committee recommended that all this legacy garbage waste should be segregated into plastic, C&E waste etc. with the help of 4 fully operational machines with a daily capacity of 2000 MT, and cleared within a time-frame of 8 months, so that the surrounding environment is pollution free.                              |
| 3.            | During on-the-spot inspection of Rewari's Masani Bairaj, the Committee found that around 500 acres of forest land has 8-10 feet of water accumulation, due to which groundwater is also getting polluted.  | The Committee recommended that the water in Masani Barrage should be cleaned as soon as possible on priority basis by installing a 4 feet diameter pipeline to direct the water into Drain No.8. After that, a fresh water body should be created by cascading five ponds using bio-remediation to enhance the water's quality. |
| 4.            | During the spot visit, the Committee observed that around 500 acres of the land allotted to the Forest Department. Forest Department did plantation on some part of the said land., however the major part of the allotted land is lying unused.                   | The Committee strongly recommended that the Forest Department should do the plantation of complete land alongwith the proper care and monitoring of the plants which will contribute a lot to the environment and reduce pollution.   |
| 5             | During on-the-spot inspection, the Committee observed that garbage   | The Committee recommends that proper segregation and collation of garbage be  |

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|   | <p>dumps in almost all the villages has become a challenging situation nowadays.</p>   | <p>carried out at the village level. All types of plastic, irrespective of micron thickness, should be completely banned and biodegradable bags should be used instead.</p>  |
| 6 | <p>During the spot visit the Committee observed that no proper monitoring of the segregation and collection of the waste is being done by ULB Department. The online monitoring portal of the department was also found not working.</p> | <p>The committee strongly recommended that the department should set up a control room to monitor the segregation and collection of the waste alongwith the online monitoring /tracking of the vehicles.</p> <p>The online monitoring tool should work 24x7 and accessible to the public as well. All types of plastic, irrespective of micron thickness, should be completely banned, and biodegradable bags should be used instead.</p> <p>Plastic/Polythene shredding machines should be installed at all the major public gathering places such as Railway Station, Bus Stands, Sabji Mandi etc.</p> |

**SPOT VISIT/INSPECTION AT YAMUNA NAGAR (06.02.2026)**

Subject Committee on Environment and Pollution of Haryana Vidhan Sabha undertook a Spot Visit/inspection/meeting of Western Yamuna Canal (WJC), Kail Dumping Yard, any industry situated at Yamuna Nagar and Kalesar National Park on dated 06.02.2026 and made following observations and recommendations:

| <b>S. No.</b> | <b>Observation of the Committee</b>   | <b>Recommendations of the Committee</b>  |
|---------------|---|--|
| 1.            | During the spot visit, the Committee observed that the waste water is being drained in WJC at Hamida Head, Yamuna Nagar while the STP is barely 500 metres away from the Hamida Head.   | <p>The committee strongly recommended that the enquiry by Deputy Commissioner, Yamuna Nagar for the drainage of waste water in WJC at Hamida Head, Yamuna Nagar which is polluting the water of WJC. The Committee further recommended that the report of the same may be submitted to the committee within one-month time. Also, strict action may be taken against the officers responsible for the same.</p> <p>The Committee recommends that chambers be installed at all sewage points prior to the onset of the rainy season to ensure proper management of wastewater and prevent overflow or flooding.</p> |
| 2.            | During the spot visit the Committee observed that no proper monitoring of the segregation and collection of the waste is being done by ULB Department. The online monitoring portal of the department was also found not working. | <p>The committee strongly recommended that the department should set up a control room to monitor the segregation and collection of the waste alongwith the online monitoring /tracking of the vehicles.</p> <p>The online monitoring tool should work 24x7 and accessible to the public as well. All types of plastic, irrespective of micron thickness, should be completely banned, and biodegradable bags should be used instead.</p> <p>Plastic/Polythene shredding machines should be installed at all the major public gathering places such as Railway Station, Bus Stands, Sabji Mandi etc.</p>           |
| 3.            | During on-the-spot inspection, the Committee observed that garbage dumps in almost all the villages has become a challenging situation nowadays.  | The Committee recommends that proper segregation and collation of garbage be carried out at the village level. All types of plastic, irrespective of micron thickness, should be completely banned, and biodegradable bags should be used instead.   |

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| 4. | During the inspection, the Committee observed that existing roadside plantations on both sides of the roadway have been significantly reduced as a result of ongoing road-widening works, leading to the loss and disturbance of vegetative cover.   | The Committee recommended that plantation be carried out on both sides of the roads, along with adequate arrangements for proper care, maintenance, and monitoring. The Committee further recommended that the contractor undertaking the road-widening works shall be held responsible for carrying out re-plantation on both sides of the roads, while the Forest Department shall be entrusted with the responsibility of post-plantation care, monitoring, and survival assessment.   |
| 5. | The Committee observed that, at present, the Pollution Control Board alone is issuing challans to defaulters in matters relating to pollution; however, due to staff limitations, effective enforcement is constrained.  | The Committee recommended that a District-Level Committee be constituted under the chairmanship of the Deputy Commissioner, comprising senior officers from the Urban Local Bodies Department, Panchayat Department, Public Health and Engineering Department and the Pollution Control Board, to address the matter in a more effective and coordinated manner. The report of the said Committee may be submitted to the Subject Committee on Environment & Pollution of the Haryana Vidhan Sabha.<br><br>The Committee should regularly monitor the ETP/STP & Dumping Yard and submit the report to Subject Committee on Environment & Pollution of the Haryana Vidhan Sabha. |
| 6. | During the on-the-spot inspection of Kalesar National Park, the Committee observed significant lack in infrastructure, including an inadequate number of safari vehicles and insufficient supporting facilities and amenities, which are hindering the promotion and sustainable development of tourism in the area. | Therefore, the Committee recommends that the Department allocate funds in the budget for the procurement of additional safari vehicles and the development of supporting infrastructure, ensuring that tourism growth at Kalesar National Park is both sustainable and aligned with ecological conservation objectives.   |
| 7. | The Committee also observed that there is a shortage of supporting staff in the Pollution Control Board, Yamuna Nagar.   | The Committee recommended that appropriate supporting staff may be deputed at all the HPSCB offices across the state.   |

**SPOT VISIT/INSPECTION AT REWARI (13.02.2026)**

Subject Committee on Environment and Pollution of Haryana Vidhan Sabha undertook a Spot Visit/inspection/meeting of Municipal Council, Rewari, Dumping Yard, Ramsinghpura, Bawal, STP at Nasiyaji & Kaluwas and Sahibi river at Rewari on dated 13.02.2026 and made following observations and recommendations:

| <b>S. No.</b> | <b>Observation of the Committee</b>  | <b>Recommendations of the Committee</b>  |
|---------------|--|--|
| 1.            | During the spot visit, the Committee observed that at the STPs located at Nasiyaji, the segregated compost material is being distributed to farmers without conducting the requisite chemical testing. Additionally, the treated water from the STPs is being discharged back into the same sewage/drain, thereby defeating the intended purpose of treatment. | The Committee recommended that the Department should conduct the requisite chemical testing of the segregated compost material prior to distributing it to farmers or utilizing it for plantation in forest land or for storage for future use. Proper records of beneficiaries should be maintained, including complete details such as Aadhaar card information and other relevant particulars.<br><br>Further, the Committee also recommended that the Department should establish a separate discharge line for the treated water to ensure that it is not released back into the same sewage/drain, thereby ensuring effective utilization of the treated effluent. |
| 2.            | During the spot visit, the Committee observed that the overflow water from the drain is being diverted towards Delhi Dabra (Kacha Rasta), resulting in damage to and deterioration of the entire stretch of the pathway.   | The Committee strongly recommends that the overflow water should be properly channelized by laying a pipeline or constructing a drain alongside the existing drain, instead of allowing it to flow freely. This will prevent further damage and facilitate the construction of a proper road on the Delhi Dabra (Kacha Rasta).   |
| 3.            | During the meeting held at Rewari regarding water accumulation at Masani Bairaj, the Committee observed that although the budget has already been allocated for the said work, the execution has not yet commenced.  | The Committee recommended that the work to address and curb the water accumulation at Masani Bairaj should be taken up and completed at the earliest on a priority basis.  |

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| 4. | During the spot visit, the Committee observed that the Forest Department has not undertaken any plantation activities since the last spot visit/inspection of the Committee. It was further noted that a major portion of the allotted land still remains unused. | The Committee strongly recommended that the Forest Department should undertake plantation over the entire allotted land and ensure proper care, maintenance, and regular monitoring of the planted saplings. This initiative will significantly contribute to environmental improvement and help in reducing pollution.   |
| 5  | During the on-the-spot inspection, the Committee observed that garbage dumps at the Brass Market, near Sadar Police Station, and in almost all villages have become a critical and challenging situation.   | The Committee recommends that the Deputy Commissioner take immediate and appropriate action to clear the garbage dumps at Brass Market, near Sadar Police Station, and in the villages. The Committee further recommended that proper segregation and collection of waste at the village level should be ensured. All types of plastic, irrespective of micron thickness, should be completely banned, and the use of biodegradable bags should be strictly promoted and enforced.  |
| 6  | During the spot visit, the Committee observed that the ULB Department is not conducting proper monitoring of waste segregation and collection. It was further noted that the department's online monitoring portal was found to be non-functional.                | The Committee strongly recommended that the ULB Department should establish a dedicated control room to monitor the segregation and collection of waste, along with real-time online tracking of waste collection vehicles. The online monitoring tool should function 24x7 and be accessible to the public. All types of plastic, irrespective of micron thickness, should be completely banned, and biodegradable bags should be promoted and used instead.<br><br>Additionally, plastic/polythene shredding machines should be installed at all major public gathering places such as railway stations, bus stands, and sabji mandis to ensure proper disposal and recycling of plastic waste. |
| 7  | During the spot visit, the Committee observed that the heritage sites, namely Bada Talab and Barah Raahi, are in a very poor condition, with significant water pollution and inadequate maintenance.  | The Committee strongly recommended that the Department should take immediate measures to resolve the problem of water accumulation and carry out proper restoration of the said heritage sites. Further, the Department should prepare and submit a detailed proposal to the Government for approval, so that these sites can be properly maintained and utilized for Government and public events.   |

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| 8 | During the spot visit, the Committee was informed that the Pollution Control Board has recovered approximately Rs. 7 crores in fines. And as per the applicable norms, 50% of the recovered funds can be utilized for environmental improvement and related initiatives. | The Committee strongly recommended that the Deputy Commissioner ensure that a proposal is submitted to the Government for utilizing the recovered funds for the purchase of plastic shredding machines, dust sweeping machines, and biodegradable bags made from maize/potato starch or jute, in order to improve environmental management and waste disposal practices. |
|---|--|--|